

BEFORE THE NATIONAL GREEN TRIBUNAL

ORIGINAL APPLICATION No. 23 of 2021

Sama Soma Narasaiah and others

.....Applicants

Versus

Union of India and others

.....Respondents

REPLY FILED BY THE FOURTH RESPONDENT

1. The fourth respondent – Telangana State Pollution Control Board hereby denies all averments and allegations contained in the application, excepting those specifically admitted herein, as false and incorrect.
2. The above application has been filed alleging pollution by the ninth respondent and violation of the mining lease conditions and to issue directions for appointment of independent experts committee to ascertain the ground situation and for assessment of damage caused to the health of population, houses, agriculture, borewells in the villages of Ippagudem, Rangarayigudem, Komatigudem, Kopulabad, Narasingapuram Tanda in Jangaon District. Prayer has also been made for direction for implementation of this Hon'ble Tribunal's directions in OA No. 3 of 2016.
3. The fourth respondent states that the ninth respondent was accorded the mining lease by the Government of Telangana (Mines and Geology Department) by order dated 09.09.2010 valid up to 08.09.2020. The copy of the said order is filed as Annexure **R1**. The District Level Environment Impact Assessment Authority, Jangaon District issued Environmental Clearance (EC) on 31.10.2017 with a validity period of 5 years or expiry date of quarry lease, whichever is earlier. The copy of the said order is filed as Annexure **R2**. It is submitted that since the mining lease period expired by 08.09.2020, the validity of the EC also lapsed. The mine management applied for extension of the EC on 12.09.2020 and the same was reviewed in the SEAC Committee meeting held on 18.02.2021 and was recommended for issue of extension of EC. Subsequently the issue was placed in the SEIAA meetings held on 06.03.2021 and 20.03.2021 and the SEIAA Committee recommended to return the application as the validity of the EC was up to 5 years. An order dated 22.03.2021 was issued in this regard, a copy of which is filed in Annexure **R3**.



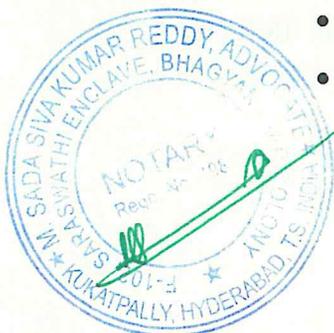
4. It is submitted that as per the inspection report given by the District Medical and Health office, Jangaon District dated 08.03.2021, there is no impact on the health of the surrounding villagers due to the activities of the ninth respondent. The copy of the report is filed in Annexure **R4**. It is further submitted that the Panchayat Secretary, Narasingapuram Tanda, gave a letter dated 05.03.2021 stating that the villagers are not facing any difficulties in terms of health, agricultural productivity or structural damages to the houses, from the quarry/crusher located in Rangarayagudem village except for the dust nuisance caused by the quarry/ crusher vehicles moving through their village. Request was made for implementing water sprinkling measures on the road to reduce the dust and emissions. Copy of the letter is filed as Annexure **R5**. It is further submitted that the District Agriculture Officer, Jangaon District submitted a report dated 30.03.2021 stating that there is no crop damage during the field visit of the scientist. It was stated in the report that due to deposition of dust particles on the leaves, the process of photosynthesis may be hindered and may reduce crop yield approximately by 5%. It is further stated that the variation in yields can be arrived at only after the crop harvest and the extent of yield reduction may vary with the stage of the crop at which the dust deposition occurs. Copy of this report has been filed as Annexure **R6**.
5. It is submitted that the modified siting guidelines for stone crushers have been issued vide Memo dated 07/04/2007 as per which the minimum distance required to be maintained are as follows:
- Human Habitation : 800 metres
 - National Highway : 500 metres
 - State Highway/Major District road/any other road : 100 metres
 - Minimum land required : around 3 to 5.5 acres required depending upon surroundings.
 - The crusher preferably be located near the quarries.

The copy of the Memo is filed as Annexure **R-7**.

Further clarification has been issued with respect to the siting guidelines for mining projects on 15/12/2017 as follows:

The distance criteria of the proposed mining project shall be as follows:

- Habitation – 500 metres
- Reserve Forest – 50 metres
- Water body – 45 metres



The copy of the Clarification dated 15/12/2017 is filed as Annexure **R-8**.

The SEIAA issued amendment to siting guidelines vide order dated 11/06/2020 stating that the minimum distance (aerial distance) from the boundary of mine lease area should be as follows:

- Nearest habitation : 200 metres
- Nearest water body : 50 metres
- Reserve forest : 50 metres

The copy of the SEIAA order dated 11/06/2020 is filed as Annexure **R-9**.

6. It is submitted that the compliance status with the siting guidelines is as follows:

A. Stone crushing unit (M/s.Shriya Constructions)

The actual distances are as follows:

Nearest habitation viz Narsingapur Thanda (Lat:17.716109, Long : 79.381715) is 1140 metres away from boundary of the stone crushing unit. However there is one small settlement comprising of 25 houses name as Kasimnagar (Lat : 17.723377, Long : 79.377391) which is at a distance of 401 metres.

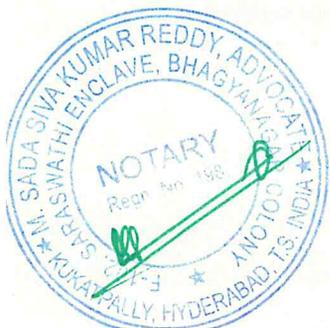
As per Memo dated 11/01/2001 of the APPCB, a habitation will be considered as any cluster of more than 40 households or the "Jhanmabhoomi definition" whichever is applicable. The copy of the Memo is filed as Annexure **R-10**.

In view of the above, Narsingapur Thanda is considered as habitation in the instant case.

The nearest road is the Village Road (Lat : 17.720812, Long : 79.372466) which is at a distance of 174 metres. The allotted area is 6.5 acres and the crusher is located adjacent to the quarry. The stone crushing unit is complying with the siting criteria.

B. M/s.K.Thirumal Reddy (4.0 Ha building stone & road metal quarry) :

The nearest habitation i.e. :Narsingapura Thanda (Lat : 17.716019, Long 79.381715) is 1341 metres away. However the small settlement of Karimnagar comprising the 25 houses is situated at a distance of 570 metres. In view of the Memo dated 11/01/2001, Narsingapur Thanda is considered as the nearest habitation in this case. Nearest waterbody of Kasimnagarkunta is located at 700 metres (Lat :17.724226, Long 79.37554) and there are no reserve forests.



Therefore, it is submitted that the siting criteria is complied with.

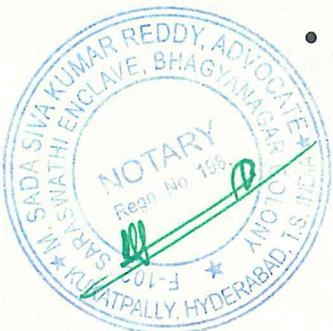
7. It is respectfully submitted that as per the Government instructions, the IT Section of the Department of Mines & Geology, Telangana State has allowed issuance of dispatch permits to the existing lease holders who are due for renewal and filed renewal applications within the stipulated time. The extract of the Mines & Geology Department portal on quarry lease period is filed Annexure **R-11**.
8. It is respectfully submitted that as the EC, the permitted quantity is 5,76,943 m³ in 5 years or 1,15,388.6 m³ per annum. As per the ETS survey report dated 24/03/2021, the cumulative extracted quantity is arrived at 3,08870 m³. Detailed ETS survey report is filed as Annexure **R-12**.
9. This respondent has issued the Consent For Establishment (CFE) to the quarry vide order dated 07/02/2018 for mining of building stone and road metal and the copy of the same is filed as Annexure **R-13**. The Consent for Operation (CFO) was issued on 14/02/2018 valid upto 31/12/2022 and the copy of the same is filed as Annexure **R-14**.
10. It is submitted that M/s.Shriya Constructions, the stone crusher and hot mix plant is at an extent of about 6 acres 20 guntas and located at Sy.No.1106 & 1007, Ippagudem (V), Station Ghanpur (M), Jangaon District and situate adjacent to the stone metal quarry. This respondent issued the CFE on 28/04/2017 for production of (1) stone chips = 500 TPD & (2) Hot mix asphalt – 500 TPD and the copy of the same is filed as Annexure **R-15**. The CFO was issued on 03/11/2017 valid upto 31/10/2022 and the copy of the CFO order is filed as Annexure – **R-16**.
11. It is submitted that the following pollution control measures are implemented:

Quarry:

 - Wetting of common approach road and haul roads with hose pipe instead of providing permanent water sprinkling arrangements.
 - The quarry management has developed greenbelt in a dedicated area of 5 acres instead of developing green belt around the lease area.

Stone Crusher:

 - The industry has provided water sprinklers at all dust generating sources.

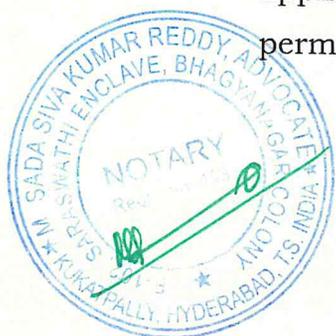


- The crusher has provided cladding to the primary crusher, secondary crusher, primary screen and secondary screen.
- During the inspection on 18/03/2021, it was observed that the industry has installed new elevated closed dust bunker for collection of dust as the old dust bunker was damaged.
- The industry has laid BT road from the boundary of the crusher to the loading point of the crusher.
- The crusher has developed the greenbelt with 5 m and above width towards North, South and East. The quarry is followed by hillock towards the West side.
- The total extent of greenbelt developed is about 3 acres within the crusher premises and about 8 acres outside the premises towards the North side.

12. It is submitted that the following actions have been taken by this Respondent Board:

- a) The Regional Office, Warangal issued notices to the industry on 19/02/2021, 25/02/2021 & 18/03/2021 for establishing the RMC plant without obtaining CFO of the Board, for non-compliance of conditions stipulated by the Board and for exceeding AAQ standards prescribed by the Board respectively. The copies of the notices issued to the industry are filed as Annexure **R-17**.
- b) Ambient Air quality (AAQ) monitoring was conducted by the Zonal laboratory, TSPCB, Warangal on 05/03/2021 and the SPM value was found to be 1855 $\mu\text{g}/\text{Nm}^3$ (10 m away from screen house) against the standard of 600 $\mu\text{g}/\text{Nm}^3$. The industry submitted a letter dated 18/03/2021 stating that they have installed elevated closed dust bunker and requested to re-conduct AAQ monitoring. The AAQ monitoring was again conducted at two locations within the crusher premises on 22/03/2021 and the SPM values were found to be 512 $\mu\text{g}/\text{Nm}^3$ (at 10 metres from Jaw crusher) against the standard of 600 $\mu\text{g}/\text{Nm}^3$ and 82 $\mu\text{g}/\text{Nm}^3$ (at the boundary of the industry on South side -sown wind direction) against the standard of 100 $\mu\text{g}/\text{Nm}^3$. Copy of analysis reports are filed as Annexure **R-18**.

13. This respondent denies the allegations contained in the application regarding mining in a larger extent and without the requisite permission. The facts pertaining to the stone quarry and the crusher



are given as above and the averments contrary to the above facts are denied as being totally incorrect and untrue. It is denied that siting criteria has been violated. The siting criteria is complied with as stated above in the earlier paragraphs. Therefore, it is respectfully submitted that the application has been filed on totally misconceived grounds. This respondent is continuously monitoring the 9th respondent and taking steps to ensure that the conditions imposed on the industry are complied and the standards are met.

14. Therefore, it is most humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above O.A. and pass such further or other orders and thus render justice.

Dated at Hyderabad on this the 24 day of June, 2021

Counsel for 4th Respondent

4th Respondent

MEMBER SECRETARY
T.S. Pollution Control Board
Paryavaran Bhavan, A-3, I.E.,
Sanathnagar, Hyderabad-18.

VERIFICATION

I, Neeetu Kumari Prasad, W/o.Rajesh Kumar, aged about 47 years, the Member Secretary of the Telangana State Pollution Control Board, the 4th respondent do hereby verify that what are all stated above are true and correct to the best of my knowledge, information and belief.

Verified at Hyderabad on this the 24 day of June, 2021

4th Respondent

MEMBER SECRETARY
T.S. Pollution Control Board
Paryavaran Bhavan, A-3, I.E.,
Sanathnagar, Hyderabad-18.



ATTESTED

M. SADA SIVA KUMAR REDDY, B.Com., B.L.,
ADVOCATE & NOTARY
Appointed by Govt. of A.P., India
G.O.Ms.No.198, Rev (Regn-II), dt. 11.04.2000
102, Saraswathi Enclave, Bhagyanagar Colony,
Kukatpally, Hyderabad, A.P., India (Ph: 98480 44395)

Annexure T 7

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY:: WARANGAL
(Present: Sri. M. Baldas, M.sc., Assistant Director)

Proceedings No.9635 / Q / 2014

Date:27-07-2015

Sub: Mines and Quarries - Transfer of Quarry lease held by M/s. Sai Datta Stone Crusher, represented by its proprietor Sri.Aroori Ramesh for Building Stone and Road Metal over an extent of 4.00 Hectares in Sy.No.1109 of Ippagudem (V), Station Ghanpur (M), Warangal District in favour of Sri.Kunduri Thirumal Reddy for the unexpired period of **08-09-2020** - Work order issued - Reg.

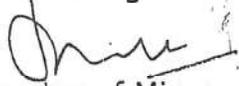
- Ref: 1. Deputy Director of Mines and Geology, Warangal Proceedings No.327/QL-1/2010, dt.25-02-2015.
2. Director of Mines and Geology, Hyderabad Proceedings No.7966/R1-1/2015, dt.06-07-2015.

-:O:-

ORDER:

Sanction is here by accorded for transfer of Quarry lease to **Sri.Kunduri Thirumal Reddy, S/o.Venkat Reddy, R/o.H.No.1-9-1134, Sahakarnagar, Hanamkonda, Warangal District** to work for Building Stone and Road Metal over an extent of **4.00 Hectares** in Survey No.1109 of **Ippagudem (V), Station Ghanpur (M), Warangal District** for the unexpired period of i.e. upto **08-09-2020** subject to the provision of the A.P.M.M.C. Rules, 1966 and the special conditions specified in the original grant order and appendix enclosed to the grant orders and subsequent instructions issued by the Government in the matter from time to time.

The Lessee should maintain all the records and accounts in the forms prescribed by the Government and submit quarterly returns in form "C" so as to reach the Director of Mines and Geology, Hyderabad, the Deputy Director of Mines and Geology, Warangal, and the Asst. Director of Mines and Geology, Warangal not later than the 7th day of the succeeding quarter to which they relate. The lessee should erect the boundary pillars on all sides to delineate the granted area.


Asst. Director of Mines and Geology,
Warangal

To
Sri.Kunduri Thirumal Reddy,
S/o. Venkat Reddy,
R/o.H.No.1-9-1134,
Sahakarnagar, Hanamkonda,
Warangal District.

- Copy submitted to the Director of Mines and Geology, Hyderabad for favour of Information.
Copy submitted to the Dy. Director of Mines and Geology, Warangal for favour of information.
Copy to the Asst. Director of Mines and Geology, (Vigilance), Mahabubabad, Warangal for favour of Information.
Copy to the Tahsildar, Station Ghanpur (M), Warangal District for favour of information.



Government of Telangana
District Level Environment Impact Assessment Authority (DEIAA),
Jangaon

OrderNo.11/DEIAA-DEAC-JN/2016-1

Date:31-10-2017

Sub:DEIAA, Jangaon – Quarrying of Building Stone & Road Metal of Sri.K.Thirumal Reddy over an extent of 4.00 Hectares in Sy. No. 1109 of Ippagudem Vg, Station Ghanpur Mdl, Jangaon District – Environmental Clearance - Issued – Reg.

- Ref:** 1. S.O.141 (E) from MoEF&CC Notification issued by GoI Gazette No.125, Dt:15.01.2016.
 2. S.O.190 (E) from MoEF&CC Notification issued by GoI Gazette No.166, Dt:20.01.2016.
 3. The Hon'ble National Green Tribunal orders Dt:16.03.2016.
 4. Application of Sri.K.Thirumal Reddy Dt:18.01.2017.
 5. Constitution of DEIAA & DEAC on 24-07-2017.
 6. Minuets of Meeting of DEAC, Dt: 22.08.2017.

The proposal submitted by **Sri.K.Thirumal Reddy** in Sy. No. **1109 of Ippagudem Vg, Station Ghanpur Mdl, Jangaon District** over an extent of **4.00 Hectares** seeking Environmental Clearance has been examined; subsequent the field inspection by Committee members and the same was deliberated in detail by all members of the committee.

- I. It is observed that the nearest human habitation viz., Kashim Nagar H/o Ippagudem village exists at a distance above 1.0 km from the quarry lease area.
- II. The Building Stone & Road Metal in the quarry lease area is exposed on the surface. Hence, it is proposed to mine the boulders/sheet by open cast fully mechanized methods, bench of 6 Mts height will be developed.

The separation of rocks mass from the mother rock will be carried out by drilling and blasting. The blasting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled blasting shall be used so as to reduce vibrations and dust. The fragmented rock mass will be crushed in the crusher for obtaining the required size of 40mm, 20mm, 10mm and boulders generated will be used directly or first sized by rock breaker and then used depending on its size. It is reported that the life of the quarry is estimated as 5.29 years. The total Quarry lease area is 4.00 Hectares.

The Geo-Co-ordinates of the proposed Building Stone & Road Metal Quarry are reported as hereunder:

1. 17° 43' 23.8" N X 79° 22' 17.1" E
2. 17° 43' 20.2" N X 79° 22' 15.9" E

EIA notification, 2006 and its amendment in S.O 141 (E) dated 15.01.2015 MoEF &CC thereof. The District Level Expert Appraisal Committee (DEAC) examined the proposal submitted by the proponent.

IV. The project is exempted from the process of public hearing as the mining lease area is less than 5.000 Hectares in accordance with the guidelines information furnished, presentation made by the proponent and the consultant Sri. Sanjay Kumar, R.Q.P the Committee considered the project proposal and recommended for issue of Environmental Clearance, subject to terms and conditions suggested as under:

1. Regular spraying of water by the sprinkling system on haul roads and retaining wall within the premises.
2. Wet drilling arrangement will be provided to the drill machines for dust suppression.
3. Timely maintenance of vehicles to minimize air pollution due to movement of vehicles.
4. Dust masks for employees shall be provided.
5. Mining operations will be carried out during day time only.

Terms and conditions for issuance of Environmental clearance

A. Specific Conditions:

a) Air Pollution:

- i. The blasting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled blasting shall be used so as to reduce vibrations and dust.
- ii. Greenbelt should be developed along the boundary of Quarry lease area with tall growing trees, with the native species in consultation with the local DFO/ Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul road, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GI on 16.11.2009 or the state forest department.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- v. Usage of any kind of explosive for the purpose of Quarrying or any other purpose in the quarry or lease is strictly not recommended.

b) Noise Pollution:

i. The following measures are to be implemented to reduce Noise pollution:-

- Proper and regular maintenance of vehicles and other equipment.
- Limiting time exposure of workers to excessive noise.
- The workers employed shall be provided with protection equipment and earmuffs etc.,
- Speed of trucks entering or leaving the quarry is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- Blasting operations will be carried out only during day times.
- Green belt of 7.5 Mts width shall be developed to mitigate propagation of noise.

ii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules 2010; Dt: 11.01.2010 issued by the **MoE&F, GOI** to control noise to the prescribed levels. Workers engaged in operation of HEMM, etc should be provided with ear plugs/muffs.

c) Water Pollution:-

i. The source of water for the quarry is Ground water. Total water requirement will be utilized for purposes of dust suppression, development of green belt and other domestic/drinking water purposes. Waste water generated from the domestic section is to be disposed into septic tank followed by soak pit.

ii. Garland drain and situation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc., The drains should be regularly de-silted, particularly after monsoon, and maintained properly.

iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Deputy Director, GWD, Jangaon. Data thus collected should be sent at regular intervals to MoEF, Deputy Director, Ground water department, Jangaon and Central Ground water Board, Southern region, Hyderabad.

iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Deputy Director, Ground Water Department, Jangaon. Suitable measures should be taken for rainwater harvesting.

v. Permission from the competent District authority of Ground water department, Jangaon, should be obtained for drawl of ground water, if any, required for this project.

d) Solid Waste:

- i. Rock Boulders, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted in control erosion of dumps:-
 - Retention/tow walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, quarrying operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof the recyclers authorized by TSPCB.

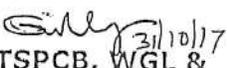
B. Other Mandatory Conditions:

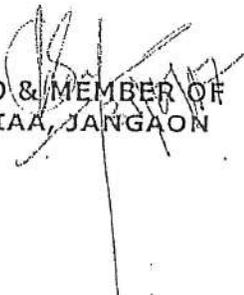
- i. Environmental protection measures proposed in the Environment management plan submitted by the Proposed by the proponent are to be implemented in true spirit.
- ii. **This order is valid for a period of five (5) years or the expiry date of Quarry lease period issued by the Government of T.S., whichever is earlier, subject to a maximum excavated Building Stone & Road Metal to a quantity of 5,76,943 cubic meters.**
- iii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on Quarrying.
- vi. The total quantity of Building Stone & Road Metal to be excavated in no case should exceed more than 5,76,943 cubic meters.
- v. Mining or quarrying activity as far as possible should be confined to surface only and the operation if extended below ground level, should not below three (3) meters below ground level and in no case should interfere with the ground water table.
- vi. After excavation of required quantity from the lease area, the quarry should be closed in accordance with mine closure plan and pits excavated thus should be refilled and the land should be reclaimed and made fit for agriculture purposes. The department of Mines, the leasing authority, should ensure mine closure.
- vii. No visible scar or open pit should be seen on the surface after closure of mine.
- viii. No change in Quarrying/Mining technology and scope of working should be made without prior approval of the DEIAA, Jangaon further expansion or modifications in the mine shall be carried out without prior approval of the DEIAA, Jangaon / MoE&F and CC GoI, New Delhi, as applicable.

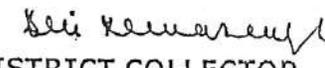
- ix. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the DEIAA and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- x. Officials from the DEIAA or DEAC or officers of MoE&F would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F and CC, Chennai.
- xi. For ambient air quality, monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Board once in six months.
- xii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board / Central Pollution Control Board once in six months.
- xiii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining/Quarrying operation. Necessary safeguard measures to protect the first order streams, if any, originating from the mine/Quarry lease shall be taken.
- xv. xvi. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xvii. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xviii. The funds earmarked for environmental protection measures (**5% of Capital cost**) should be kept in separate account and should not be diverted for other purpose Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xix. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- xx. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, T.S.
- xxi. The DEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxii. The proponent shall obtain all other mandatory clearances from respective departments.
- xxiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of these clearances and attract action under the provisions of Environment (Protection) Act. 1986.
- xxiv. The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act. 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act. 1986 and the Public Liability Insurance Act. 1991 along with their amendments and rules.


RDO & MEMBER
SECRETARY OF
DEIAA, JANGAON


RO, TSPCB, WGL &
EXPERT MEMBER OF
DEIAA, JANGAON

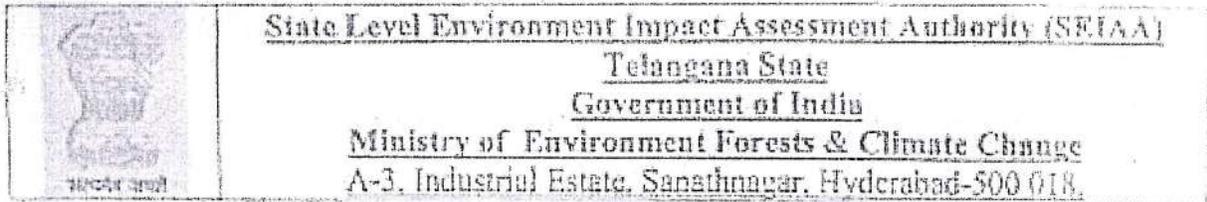

DFO & MEMBER OF
DEIAA, JANGAON


DISTRICT COLLECTOR
& CHAIRPERSON OF
DEIAA, JANGAON

To.
Sri.K.Thirumal Reddy,
H.No. 1-9-1134,
Sahakaranagar,
Hanmakonda, Warangal Urban.
Cell:9701817469 (T.S.)

Copy to:

1. The Chairman, DEAC, Jangaon, for information.
2. The Member Secretary, DEIAA for information.
3. The EE, PCB, Jangaon for information.
4. The Regional officer, MoEF & CC, GoI, Chennai for information.
5. The Secretary cell, MoEF & CCf, GoI, New Delhi for information.



REGD. POST WITH ACK. DUE

Order. No. SEIAA/TS/OL/JNGN-23/2020-

Di: 22.03.2021.

Sub: SEIAA, Telangana – 4.0 Ha. Building Stone & Road Metal Quarry of Sri K. Thirumal Reddy, Survey No. 1109, Ippagudem Village, Station Ghanpur Mandal, Jangaon District. – Application for Extension of Environmental Clearance – Returned - Reg.

Ref: Your EC application submitted Online on 12.09.2020 (Proposal No. SIA/TG/MIN/172850/2020) received on 26.09.2020.

In the reference cited an application was received seeking extension of Environmental Clearance from Sri K. Thirumal Reddy, Survey No. 1109, Ippagudem Village, Station Ghanpur Mandal, Jangaon District to produce 78,864 m³/annum of Building Stone & Road Metal.

The proposal was examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC), Telangana examined the application in its meeting held on 18.02.2021 and observed the following:-

The representative of the project proponent Sri K. Thirumal Reddy; and Sri G.V.Reddy of M/s. Team Labs & Consultants, Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the initial lease was granted before 09.09.2013 and was transferred in favour of the proponent for unexpired period upto 08.09.2020. The proponent has obtained EC from DELAA, Jangaon dist on 31.10.2017 for period valid for 5 years.

AS the quarry was expired, the proponent obtained renewal of lease (in-principle) on 13.03.2020 in favour of the proponent for further period of 20 years and submitted a copy of Scrutinized/ Approved Mining Plan & EMP Report.

After detailed discussions, the SEAC recommended for issue of extension of EC.

The issue was placed before the State Level Environment Impact Assessment Authority (SEIAA), Telangana in its meeting held on 06.03.2021 & 20.03.2021 and the Authority observed as follows:-

The SEIAA discussed the recommendations of the SEAC in detail. It is noted that the earlier EC dt.31.10.2017 is valid for 5 years i.e., 30.10.2022. Hence, the proposal is returned.

In view of the above, your EC Application is herewith returned.

No mining activity shall be carried out without obtaining prior Environmental Clearance as per the provisions laid under EIA Notification, 2006 and its amendments thereof.

Yours faithfully,
Sd/-
Member Secretary,
SEIAA, TS

To
Sri K. Thirumal Reddy, Owner
(4.0 Ha. Building Stone & Road Metal Quarry)
H. No. 1-9-1134,
Shankar Nagar Hunter Road,
Hanamkonda - 506 001,
Warangal Urban District
Ph No. 9030404628
Email: kthirumalreddyquarry@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: WGL, TSPCB for information.
4. The Regional Officer, MoEF&CC, GOI, Chennai for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Director of Mines & Geology Dept., for kind information.

//T.C.F.B.O.//


 JOINT CHIEF ENVIRONMENTAL ENGINEER

OFFICE OF THE DISTRICT MEDICAL AND HEALTH OFFICE JANGAON

Re.No.Spl/DM&HO/JN/21

Date: 08/03/2021

INSPECTION REPORT

Sub:-Esst - OA No.23 of 2021(SZ)- The National Green Tribunal Chennai - Complaint lodged Sri.Sama Somanarsaiah and others for mining Crusher at Ippagudem, Station Ghampur, Jangaon District - Inspection report submitted.

Ref:- OA No.23 of 2021 (SZ). The National Green Tribunal Chennai.

1. Daily Examining the Out Patients of 50-60 per day
2. There is no markably increasing of any Respiratory illness cases
3. No Increasing of any allergy cases due to dust or any other pollutants
4. No cases are coming to hospital having symptoms of any allergy like cough and Respiratory symptoms
5. No increase of cases due to any ENT Problem due to sound pollution
6. No increase of cases having Psychiatry problems - Mental illness
7. No increase of cases due to any water and air born diseases
8. No increase of cases due to any gastric and Renal problems


District Medical and Health Officer,
Jangaon.

District Medical & Health Officer
JANGAON.

Date: 05-03-2021

చిరుల గణనయ్యలైన Additional collector గారికి నమస్కరించి
వాయిదా విమనగా!



విషయం:- మైనింగ్ క్వారీ గురించి

ఈ విషయసంబంధంగా తమికి తెలియజేయవలసి విమనగా

గా:- న్యూగాపుర తండ్రి, ము: పాల్కుర్తి, బి: బనగాం వారు రూపన మీ
గామం దాదాపు చుగరూపగాడం గామపంచాయతీ పరిధిలో ఉన్నటువంటి
మైనింగ్ క్వారీ (క్రెషర్) వలన మాకు ఎలాంటి ఇబ్బందులు ఏమీ కలగడం
లేదు. ఆంగ్ల నమస్కరించి, గోడలు పగులు రవడం మురియింపకుండా
లాంటి ఎలాంటి నష్టాలు కలగడం లేదు. తన గామపంచాయతీ రక్షణను
కాపా వానాలు పక్కం వలన దుమ్ము, దూళి ఎక్కువగా వస్తోంది.
దీనికి గానం రిక్వైర్ వాల్టింగ్ చేయవలసి మా మొక్క
వంది.

క్రమశిక్షణ

పంచాయతీ కార్యదర్శి
గ్రామ పంచాయతీ నర్సింగాపురం తండా
ము: పాల్కుర్తి, బి: బనగాం

ENQUIRY REPORT ON FARMERS FIELD RANGARAIGUDEM KORRAGUTTA QUARRY, IPPAGUDEM GHANPUR(STN)
MANDAL

Based on the preliminary report submitted by Mandal Agriculture Officer, Ghanpur(stn) and Scientist from RARS Warangal has informed that due to dust particles deposition on leaves, may hinder the photosynthesis and further it may reduce crop economic yields to approximately 5 % .

There are no crop damage noticed as such during the field visit of scientist, exact variation in yields will be arrived after harvesting of crop. Extent of yield reduction may vary with stage of the crop, at the stage of the crop at which deposition of dust occurs.

This is submitted for kind information.

T. Nallam
District Agriculture Officer 30.3.21

Jangaon

A.P. POLLUTION CONTROL BOARD
A-3, Industrial Estate, Sanathnagar, Hyderabad- 18

Memo No.12/PCB/CFE/Board Meeting/2007 - 58

Dt:07-04-2007

Sub: PCB-CFE - Slight Modifications to the Existing Siting Guidelines of Stone Crushers- Implementation -Reg.

Ref: 1. Circular Memo No.12/PCB/CFE/Board Meeting/96-7051, dt. 29.08.98.

2. Resolution No. 1683 of 115th Board Meeting held on 21.03.2007

The Board has communicated guidelines for establishment of stone crushers in the state vide reference 1st cited for implementation. In continuation, the Board in its 115th meeting held on 21.03.2007 has resolved in the resolution no.1683 to modify some of the guidelines partially pertaining to stone crushing units which are as follows:

1. The present guideline of a distance of 300 m from National Highway and 100 m from State Highway, major district roads and other roads for location of stone crushing units is retained.
2. The distance of stone crushing unit from human habitation shall not be less than 800 m.
3. There shall be a 5 m width of green belt along the boundary of the site in the 50 m width buffer zone of the stone crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.

Copy of the approved modifications is herewith enclosed. All the ZOs and ROs are hereby directed to implement these modified guidelines pertaining to stone crushing units. These guidelines shall be followed scrupulously in addition to the other existing guidelines pertaining to stone crushing units.

Encl: a/a

Sd/-
MEMBER SECRETARY

To
To all JCEEs at Board Office,
All ZOs,
All SEEs at Board Office,
The Administrative Manager,
The SFE (TF-VJA)/(TF-HYD),
All ROs.

//T.C.F.B.O//

P. Ravindar
JOINT CHIEF ENVIRONMENTAL ENGINEER (CFE)

AP

10/4/07

9. RESOLUTION NO.1603 :

MODIFICATIONS IN SITING GUIDELINES AND STANDARDS FOR STONE CRUSHING UNITS -REG.

The Board after discussions approved the proposals as follows:

- 1) The present guideline of a distance of 500 m from National Highway and 100 m from State Highway, major district roads and other roads for location of stone crushing units is retained.
- 2) The distance of stone crushing unit from human habitation shall not be less than 800 m.
- 3) There shall be a 5 m width of green belt along the boundary of the site in the 50 m width buffer zone of the stone crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.



State Level Environment Impact Assessment Authority (SEIAA)

Telangana State

Government of India

Ministry of Environment, Forests & Climate Change

A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

Annexure VIII 21

Lr.No.4/TSPCB/EC/SEIAA/General/2015- 3079

Dt.15.12.2017

COLLECTOR PESHU

COLLECTOR WARANGAL (RURAL)

Sub: SEIAA, Telangana - Clarification on Siting Guidelines for Mining Projects - Reg.

Ref: Lr.dt.07.12.2017 received from the Collector & District Magistrate, Warangal Rural District.

With reference to the letter cited above, the following is informed:

1. Stone Crushing units do not fall under the Notification of EIA and do not require to obtain Environmental Clearance (EC). However; mining projects are required to obtain Environmental clearances.
2. There are no specific minimum distance guidelines for Mining projects regarding issue of ECs. However, the SEIAA, Telangana is reviewing the cases of mining projects based on the recommendations made by the State level Environmental Appraisal Committee (SEAC) for issue of EC.

sup. / DRO
 minute to
 20 wgt-R
 ID-mines
 chairman -
 DEAC
 & all members
 of division committee
 for r/a.

All the project applications received by the SEIAA are forwarded to the SEAC for their review and its recommendations to consider issue of ECs.

4. As there are no specific minimum distance guidelines for mining projects for issuing ECs, the SEIAA has adopted following norms:

- i. If the proposed Mining project is complying with the following distance criteria, the applications are being considered by the SEIAA.

- Habitation - 500m
- Water body - 45m
- Reserve Forest - 50m

- ii. In case, the distance of Mining projects are less than the above specified criteria, the Sub-Committee of SEAC comprising of 2 or 3 Members would inspect the proposed site of the Mining project to examine the possible impacts from the proposed mining activity. Based on the recommendations of the Sub-Committee, the SEAC would further review the project and submit its recommendations to the SEIAA on issue / rejection of Environmental Clearances.

- iii. The SEIAA, Telangana which is the final authority to take the decision, would consider the project based on the recommendation of SEAC.

5. The MoER&CC, GoI vide S.O.190 (E) dt. 20.01.2016 notified constitution of District level Environment Impact Assessment Authority (DEIAA) and District level Expert Appraisal Committee (DEAC).

6. The notification states that the DEIAA for the Districts shall base its decisions on the recommendations of the DEAC. For the purposes of assisting the authority for the District, the notification specifies the details of the DEAC.

P. 15/12/17
 coy

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- 2 -

In the light of the above clarification and the norms adopted by the SEIAA, Telangana, you are requested to take necessary action accordingly.

(This has got the approval of the Chairman, SEIAA, Telangana).

Sd/-
Member Secretary,
SEIAA, Telangana

To

The Collector & District Magistrate,
Warangal Rural District.

Copy to:

1. The Principal Secretary to Govt., EFS&T Dept., for kind information.
2. The Member Secretary, TSPCB for information.

//T.C.F.B.O//

RAS
Senior Environmental Engineer (FAC)
(Unit - III)



State Level Environment Impact Assessment Authority (SEIAA)
Telangana State
Government of India
Ministry of Environment, Forests & Climate Change
A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

F.No.4/TSPCB/EC/SEIAA/General/2015-

Dt:11.06.2020.

AMENDMENT TO ADDITIONAL GUIDELINES FOR PROCESSING
MINING PROJECTS BY THE SEIAA & SEAC, TELANGANA

During the meeting held on 11.06.2020, after due deliberations the following amendments to the additional guidelines are decided for considering mining projects by SEIAA, Telangana:

- The minimum distance (aerial distance - as crow flies) from the boundary of mine lease area should be as follows:
 - Nearest human habitation : 200 mts.
 - Nearest water body : 50 mts.
 - Reserve Forest : 50 mts.

[Signature]
11/6/2020
MEMBER
SEAC, TS.

[Signature]
11/6/2020
MEMBER
SEAC, TS.

[Signature]
CHAIRMAN
SEAC, TS.

[Signature]
MEMBER SECRETARY
SEIAA, TS. 11.06.2020.

[Signature]
MEMBER
SEIAA, TS.

[Signature]
11/6/2020
CHAIRMAN
SEIAA, TS.

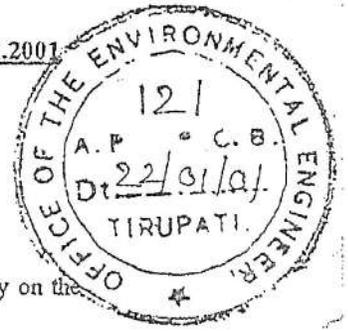
A.P. POLLUTION CONTROL BOARD
2nd Floor, HUDA Complex, Maitrivanam, S.R. Nagar, Hyderabad

Memo No. Gen-52/PCB/TF-BO/2001- 2062

Dt. 11.01.2001

Sub : Stone Crushers in A.P - Action to be taken on defaulting units - Reg.

Ref : D.O. Lr.No. 59/Secy/(Coord)/2000-2, dt. 08.01.2001.



Please find enclosed herewith a copy of D.O. letter received from Chief Secretary on the subject mentioned therein.

The Zonal Officer is directed to take following action in consultation with Regional Officers in his Jurisdiction :

1. Immediate Issue of Show Cause Notice followed by Legal hearing and closure of all defaulting Stone Crushing units in your jurisdiction that are operating within 500 meters of habitation. ~~A habitation will be considered as any cluster of more than 40 households or the 'Jammabhooni' definition, which ever is applicable.~~
2. Inform the stone crushing units regardless of their distance from habitation which have executed bank guarantee that they have to install the necessary air pollution control equipment with in 15 days failing which bank guarantee will be forfeited in favour of Pollution Control Board and legal action will be initiated for closure of the stone crusher.
3. Press statement may be issued in the news papers for wide publicity on the proposed action and action taken against the defaulting units.
4. The following data has to ^{be} ^{ad} furnish to Head Office by 10.02.2001.

Name of the District	No. of existing Stone Crushers (Within 500 meters of habitation)	No. of defaulting units Who have deposited on Bank Guarantees	Notices Issued	Describe action taken

[Signature] 15/01/01
MEMBER SECRETARY

[Signature]
The Joint Chief Environmental Engineer,
Zonal Office, _____

Copy to the Environmental Engineer, Regional Office Tirupati for immediate compliance of the above directions in consultation with Zonal Office.

Copy to Chairman, A.P. Pollution Control Board
Copy to CFE Cell
Copy to SEE-CFO

P.T.O

P. V. Rao, I.A.S.,



HYDERABAD - 500 022
 Off : 3452620
 3455340
 Fax : 040-3453700
 Res : 3548156

CHIEF SECRETARY

D.O.Lr.No 59/Secy (Coord)/2000-2 dt.8.1.2001

Dear Sri Chatterjee,

It has come to my notice that the stone crushing units are causing a lot of dust pollution and violating the PCB Guidelines. I am told that you have the security deposits from some of the units. In case of persistent violation, you may examine the possibility of forfeiting the same and installing such equipment as necessary from out of the available security deposit for the unit.

I also request you to examine re-location of such units that are under violation of location norms.

Yours sincerely,

(P.V.Rao)

*Sent
Compliance
initially*

*Sri T. Chatterjee, IAS
Member Secretary,
AP Pollution Control Board,
Hyderabad.*

COPY OF:

JANMABHOOMI

GUIDELINES FOR CONDUCT OF MAY '98 ROUND
(1st to 7th May, 1998)

2.0 STANDARDISATION OF HABITATIONS:

2.1 The list of Habitations have been standardised based on the 1991 Census Charge List. Habitations, therefore, would mean the revenue main village and the hamlet villages falling within the revenue village. For example, if there are 3 hamlet villages in a Revenue Village in addition to the revenue main village, as per the 1991 Census charge list, then there will be 4 habitations.

2.0 CONDUCT OF GRAM SABHA:

2.1 The quarterly Gram Sabha (Village Assembly) will be held in every Habitation during the May Round of Janmabhoomi between 1-7 May, 1998. Gram Sabhas will be held in those Habitations having more than 200 population and all the Habitations having less than 200 population will be tagged on to the nearby Habitation with more than 200 population.

2.2 Wherever the population of the Habitation Exceeds 2000, the number of Gram Sabhas to be held will be counted calculating every 2000 additional population as an additional habitation. In such of the Habitations, where the population is more than 2000, the second or subsequent Gram Sabhas should be held giving priority to the weaker section localities to ensure greater participation of weaker sections in the Gram Sabhas.

2.3 Not more than 2 Gram Sabhas per day should be conducted by each Mobile Team. Sarpachches will preside over the Gram Sabha and the Upasarpach will preside in the absence of the Sarpach.

3.0 CONSTITUTION OF MANDAL TEAMS:

3.1 There shall be two types of teams at the Mandal Level, one to be called as the Supervisory Team consisting of the Mandal Officers, Mandal Revenue Officer and Mandal Development Officer and the other to be called as Mobile Team headed by key Mandal level functionaries like Mandal Agricultural Officer, Mandal Education Officer, Mandal CMEY Officer, Dy. Tahsildars in the MRO Office, etc., The Number of Mobile Teams in a Mandal will depend on the number of habitations having more than 200 population, as the Gram Sabhas are to be conducted in all those Habitations having more than 200 Population. One Mobile Team should approximately be in charge of 12-14 Habitations having more than 200 Population as each Mobile Team will be responsible for conducting Gram Sabhas in 2 such Habitations per day, i.e., one in the forenoon and one in the afternoon.

4.0 TASKS FOR GRAM SABHA:

The following activities will be taken up in the Gram Sabha.

- Reading out Chief Minister's message and discussions on the message for approximately half an hour;
- Distribution of pamphlets highlighting the achievements made during the last five rounds under Janmabhoomi in the Habitation including the list of works grounded, NFCN/IFN/Felt Needs received, disposed off etc;
- Report on the functioning of Government institutions at the Village level and the present condition of the basic services like water supply, bus services, electricity pensions and other benefits distributed etc. The functioning of the government institutions will include Schools, Health Sub-centres, Anganwadies, Veterinary Hospitals, Dispensaries, Fair Price Shops, Agrl. Godowns, Primary Agrl. Co-operatives etc;

- d) Display of the list of families as per the BPL Survey the multipurpose house-hold survey and key list of card holders relating to the Habitation-Habitations;
- e) Preparation of Shelf of Projects under JRY/PWS/MWS and works programmes of Government departments/Local
- f) Distribution of assets and assistance.
- g) Receiving grievance petitions from the people.

5.0 ORGANISING HABITATION LEVEL COMMITTEE:

5.1 Habitation Level Committee (HLC) will be organised in every Habitation having more than 200 Population and Habitation having less than 200 Population will be tagged on to the adjacent Habitations. The minutes Book of the Habitation Level Committee will be maintained by the Habitation Level Convener. The Habitation Level Committee will have the following composition:

- i) Sarpanch of Gram Panchayath : Chairman
- ii) Upa Sarpanch of the Gram Panchayath : Vice-Chairman
- iii) Mandal Parishad Territorial Constituency Member (MPTC) : Member
- iv) Group Leader of DWRA : Member
- v) Group Leader of CMRY Group : Member
- vi) President of Watershed Association (WA) : Member
- vii) President of Vanasamrakshana Samithi (VSS) : Member
- ix) Group Leader of Self-Help Group of Wage Seekers under EAS/JRY : Member
- x) President of VTDA in Tribal Sub-plan Areas : Member
- xi) Member of the Gram Panchayath for the concerned Habitation : Member
- xii) Representative of NGO Working in the Habitation (if any) : Member
- xiii) Habitation Level Convener : Convener

5.2 One of the Group Leaders of the 6 Self-Help Groups (DWRA/CMRY/VEC/WUA/WA/VSS) at the Habitation Level will be acting as the Chairman of the Habitation Level Committee where sarpanch or Upa-sarpanch or War Member of the Gram Panchayath incharge of the Habitation in the Succeeding order does not come forward to be the Chairman of the Committee.

6.0 WARD LEVEL COMMITTEE:

6.1 The Ward Level Committee (WLC) will be organised in every ward in the Municipalities/Corporations with the following composition:

- i) Ward Councilor : Chairman
- ii) President of the neighbourhood committee : Vice-Chairman
- xxx) (of the Slum-Slums located within the Ward)
- iii) President of the Colony/Resident Associations : Member
- iv) Representative of non-governmental organisation working in the Ward : Member
- v) Representative of government departments/Institutions located within the Ward : Member
- vi) Ward Officer incharge of the Ward : Member-Convener.

Contd., 3

: 3 :

7.0 APPOINTMENT OF NODAL OFFICERS:

7.1 The list of Nodal Officers shall be finalised by the District Collectors giving exemptions to those directly responsible for the implementation of works component of externally aided projects and NABARD financed projects. Frequent changes of Nodal Officers shall be avoided.

8.0 APPOINTMENT OF THE HABITATION/WARD LEVEL COMMITTEE CONVENORS:

8.1 Habitation Level Convenors shall be appointed by the District Collectors for every Habitation Level Committee for such of the Habitations having more than 200 population. The Habitation Level Committee Convenors shall be appointed from among the village level government functionaries like village development officer, Village Administrative Officer, Village Agril. Extension Officer, Executive Officer of Gram Panchayat, Anganwadi Worker, Secretary of PWS and Teachers. Such Habitation Level Convenors should not be changed frequently.

8.2 Ward Level Convenors shall be appointed in the Urban Areas by the District Collector in the consultation with the Municipal Commissioners from among the municipal functionaries or other government functionaries working within the municipal area.

9.0 EXECUTION OF IRRIGATION WORKS:

9.1 All Irrigation maintenance works will be executed through Water Users' Associations without linking with Janmabhoomi funds and without any people's contribution. The WUA can utilize 100% of the funds available with them. However, the principles of Janmabhoomi will be followed namely, the participation of the farmers in the maintenance of the irrigation works. Detailed instructions will be issued by the irrigation department accordingly.

10.0 EXECUTION OF COMMUNITY WORKS:

10.1 All the Community Works so far grounded under Janmabhoomi, where no Government share has been paid so far and where there is no further progress should be cancelled immediately.

10.2 Works relating to Watershed Associations, Vana Samrakshana samathias, Water Users' Associations would be the main focus during the May 1998 Round of Janmabhoomi.

10.3 All Community Works grounded which are progressing and wherever Government share has been paid shall be brought to a safe stage by end of May '98 and closed and payments made for the work done excepting building works which can be continued till end of the June '98 and completed. Therefore, all community works pertaining to the financial year 1997-98 will be closed in the above manner, payments made for the work done and properly documented and incorporated in the Mandal Janmabhoomi Register being maintained by the Nodal Officer and the Mandal Development Officer.

10.4 All community works being executed in non-tribal pockets in Scheduled/Tribal Sub-plan areas shall be treated as general Habitations only and the rate of peoples' contribution shall be applicable as laid down under Janmabhoomi guidelines.

10.5 Proposals for new works can be received during May '98 Round only in those Habitations where 2 works already taken up have been completed or value of works done exceeds 50% of the estimated cost. The total value of new works proposals shall not exceed Rs. 5.00 Lakhs per Habitation. The works taken up in the Habitations through WUA/WA, and VSS, shall not be counted for this purpose. Habitations having more than 2000 Population shall be treated as additional Habitations at the rate of every additional 2000 Population.

11.0 DAY-WISE ACTIVITIES FOR MAY, 1998 ROUND:

11.1 Sramadanam and Sanitation campaign will be taken up on all 7 days. Free Health Camps shall be held on any one of the 7 days at the Habitation Level for identification of persons suffering from TB and eye problem. Referral Cards will be issued to them for treatment subsequently at the PHC/Talug/District Hd. qrs. Hospital at the cost of the Government as per the programme to be fixed and communicated during the Health Camp by the PHC Doctor.

11.2 Private Doctors, Students of the Medical Colleges and NGOs shall be involved for the purpose of identification and conducting free health camps at the Habitation Level wherever required.

11.3 Free Veterinary Camps shall be organised at the Gram Panchayath Hd. Qrs. and procurement of medicines shall be made accordingly by the Dist. Collectors limiting the expenditure upto Rs. 500/- per Gram Panchayath.

11.4 The core area activities of Jannabhoomi like Primary Education, Primary Health and Family Welfare, Environment Conservation shall be continued on all the 7 days by the Habitation Level Committee, involving every citizen in the Habitation with active participation of the self-help groups.

11.5 The Habitation/Ward Level Committee shall conduct meetings highlighting the urgent social issues like "Child Marriage" and "Child Labour" and motivate the people to work together towards the elimination of "Child Marriage" and "Child Labour".

12.0 ORGANIZATION OF SELF-HELP GROUPS:

12.1 The following Self-Help Groups shall be organised in every Habitation by the concerned Government Departments if they are not existing.

S. No.	Name of the Self-Help Group	Department concerned
1.	Development of Women and Children in the Rural Areas (DWCR)	PR&RD Dept.,
2.	Chief Minister's Empowerment of Youth (CMEY)	Youth Affairs, Tourism & Culture Dept.,
3.	Vana Samrakshana Samithi (VSS)	Forest Dept.,
4.	Water User's Association (WUA)	XXXX Irrigation Dept.
5.	Water shed Association (WA)	PR&RD Dept.,
6.	Village Education Committee (VEC)	Education Dept.,

Contd., 5

13.0 FINILISATION OF HABITATION WISE OUTLAYS AND TARGETS:

13.1 Financial Outlays may be indicated Habitation wise for the works programme duly taking into consideration the funds available under JRY/EAS and other Schemes including the funds available with the Local Bodies in consultation with the District Level Sectoral Department Officers and the Chief Executive Officers of the Local Bodies concerned. Funds released to Local Bodies under JRY and special grants should be treated as indicative only and Local Bodies will be requested to dovetail their funds for execution of community works following the guidelines wherever Local Bodies come forward voluntarily. The Habitation Level outlays shall be communicated to the Mobile Teams and Nodal Officers in advance. The HLC/WLC should also be informed before 27th April '98. The Heads of Departments concerned will be communicating the Dist. wise outlays shortly.

14.0 ORGANISATION OF TRAINING PROGRAMMES:

14.1 Training Programmes shall be organised for the Nodal Officers and at the District Level on the preparatory action to be taken for the May '98 Round of Janmabhoomi. The key Mandal Level functionaries like Mandal Development Officer, Mandal Revenue Officer, Mandal Engineering Officer, Mandal Animal Husbandry Officer, Mandal Agri. Officer, who are going to lead the Mobile Teams, should also be trained at the District Hd. Qrs. The Supervisory Team headed by the Nodal Officer will organise training programme at the Mandal Hd. Qrs. for the Habitation Level Convenors.

15.0 SPECIAL MEETINGS FOR THE LOCAL BODIES:

15.1 The Chair Persons of the Local Bodies (Rural/Urban) may be requested to have a special meeting of the Local Bodies (Gram Panchayaths/Mandal Parishads/Zilla Parishads/Municipal Councils) to take necessary action for the successful conduct of May '98 Round of Janmabhoomi.

16.0 DISPOSAL OF PENDING PEMP NEEDS:

16.1 All Pending Non-financial Community Needs and Individual Family Needs shall be disposed off by all the Departments concerned particularly issues relating to land, before May '98 Round of Janmabhoomi is started.

OFFICE OF THE
DISTRICT COLLECTOR (PLG. WING),
CHITTOOR.

Endt. No. 129 / DSO-301/98,

Dt: 21.04.98.

Copy communicated to all the Special Officers, Mandal Parishad Development Officers, Nodal Officers, Mandal Revenue Officers and Executive Engineers in the District with request to following the instructions.

For COLLECTOR. 21/4

21/4/98

Valid From 09.09.2010

Valid To 31.03.2021

EXTENT DETAILS

No	Mandal	Village	Land	Survey No	Extent(Ha)
1	Ghanpur(Stn)	Ippagudem	Government Land	1109	4.00

MINERAL DETAILS

Category	Mineral Name
MINOR	Road Metal
MINOR	Building Stone

PERSONEL ADDRESS

Door No 1-9-1134

Street Name sahakar nagar,hunter road

Land Mark near warangal public school

District WARANGALURBAN

Mandal Hanamkonda

Village Hanamkonda

PinCode 506001

PERSONAL DETAILS

 BACK

Lessee ID	2111100424
Lease Name	Kunduru Thirumal Reddy
Firm Type	Individual
Owner Name	Kunduru Thirumalareddy
GST	36ADBFS4140H1Z9
IBM RegNo	IBM RegNo
PAN No	ADBFS4140H
Aadhar No	637491009972
Email	ktr2555@gmail.com
Mobile	9849437877

LEASE PERIOD DETAILS

Grant Order No	GrantOrder No
Grant Order Date	GrantOrder Date
Opening Notice Date	
Execution Date	

APPENDIX - VIII

**Abstract Showing the quantification of Pit-1 & Pit-2 by ETS Survey.
Quarry Lease Area for Building Stone and Road Metal held By Sri Kunduru Thirumal Reddy, in Sy.No. 1109
of Ippagudem Village, St.Ghanpur Mandal Jangaon District.**

Pit-1				
Top Area Of Pit (Sq.Mt)	Bottom Area Of Pit (Sq. Mt)	Avg Area Of Pit (Sq.Mt)	Avg Depth Hight Of Pit (in Mt.)	Total Quantity in Cubic Mt.
11930.2538	9051.1954	10490.7246	14.04245808	147315.5604

Pit-2				
Top Area Of Pit (Sq.Mt)	Bottom Area Of Pit (Sq. Mt)	Avg Area Of Pit (Sq.Mt)	Avg Depth Hight Of Pit (in Mt.)	Total Quantity in Cubic Mt.
6696.4467	3825.7935	5261.1201	30.70735886	161555.1029

$$\begin{aligned}
 \text{Total Pit's Quantity} &= 147315.5604 \\
 + & 161555.1029 \\
 = & 308870.6633
 \end{aligned}$$

Note: Electronic Total Station (ETS) Survey conducted by M/s Lotus Engineers, Hanamkonda on 24.03.2021 in presence of
Quarry Lease Holder Sri Kunduru Thirumal Reddy.

Chandrasekhar
Surveyor

Survey
ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
JANGAON.

Annexe VI

**Abstract Showing the area and quantification of Pit-I by ETS Survey.
Quarry Lease Area for Building Stone and Road Metal held By Sri Kunduri
Thrimal Reddy, in Sy.No. 1109 of Ippagudem Village, Ghanpur Mandal
Jangaon District.**

PIT-1		
ID	Top Levels	Ground Levels
1	338.375	325.923
2	338.696	325.198
3	336.667	326.801
4	336.459	326.405
5	336.516	327.151
6	337.812	326.454
7	337.657	326.601
8	338.586	327.553
9	339.234	327.598
10	337.872	327.429
11	338.513	327.003
12	338.108	327.392
13	341.654	329.855
14	342	328.918
15	342.196	328.789
16	342.928	329.32
17	349.992	332.485
18	350.507	327.852
19	354.546	328.122
20	352.556	328.684
21	353.5	327.563
22	335.96	328.955
23	337.009	327.154
24	339.145	327.472
25	340.428	329.189
26	339.541	328.702
27	344.635	329.677
28	344.776	331.137
29	345.127	331.098
30		330.811
31		330.766
32		328.952
33		327.986
34		328.793
35		328.111
36		326.302
37		326.249
38		326.515
39		326.458
40		326.863
41		327.963
42		327.039

Rakesh

43		329.377	
44		327.262	
45		327.766	
46		328.579	
47		327.414	
48		329.36	
49		327.223	
50		326.519	
51		326.564	
52		326.327	
53		326.684	
54		326.468	
55		326.482	
56		326.577	
57		326.249	
58		326.912	
59		326.917	
60		327.461	
61		326.203	
62		326.156	
63		326.589	
64		326.474	
65		326.461	
66		326.22	
67		326.907	
68		326.344	
69		327.48	
70		326.813	
71		327.459	
72		327.735	
73		327.96	
74		327.499	
75		327.312	
76		326.722	
77		327.473	
78		327.048	
79		327.865	
80		327.411	
81		327.922	
82		327.492	
83		328.346	
84		326.456	
85		328.6	
86		326.031	
87		330.279	
88		327.882	
89		328.148	
90		328.223	
91		328.124	
92		327.756	

Polson

93		327.944	
94		327.862	
95		327.988	
96		328.818	
97		328.305	
98		327.886	
99		328.103	
100		328.596	
101		327.985	
102		328.725	
	341.7584483	327.7159902	14.04245808
	Avg of Top Level	Avg of Bottom Level	Avg Depth Of Pit

Top Area of Pit (sq.mt) 11930.2538
Bottom Area of Pit (sq.mt) 9051.1954
Avg Area Of Pit 10490.7246

Pit Quantity in Cub.mt Avg Area Of Pit X Avg Depth Of Pit
10490.7246 X 14.042 45808
Total Quantity in Cub.Mts = 147315.5604

Note : Electronic Total Staion (ETS) Survey conducted by M/s Lotus Engineers, Hanamkonda on 24.3.2021 in presence of Royalty Inspector & Surveyor of ADMG, Jangaon.


For Lotus Engineers

Tulasi Rakesh
Senior Engineers



Abstract Showing the area and quantification of Pit-2 by ETS Survey.

Quarry Lease Area for Building Stone and Road Metal held By Sri Kunduri Thrimal Reddy, in Sy.No. 1109 of Ippagudem Village, Ghanpur Mandal Jangaon District.

PIT-2		
ID	Top Levels	Ground Levels
1	340.734	328.686
2	342.821	329.854
3	345.986	327.126
4	347.018	328.511
5	349.361	328.981
6	351.831	329.354
7	354.977	328.636
8	357.275	327.623
9	359.907	327.732
10	362.625	327.345
11	364.892	327.685
12	367.081	327.162
13	369.213	327.681
14	371.703	326.844
15	369.678	326.78
16	370.415	326.927
17	372.459	327.579
18	373.479	327.565
19		327.925
20		328.087
21		327.98
22		329.265
23		328.121
24		328.799
25		328.341
26		328.584
27		328.06
28		327.824
29		328.652
30		327.762
31		328.695
32		327.726
33		329.007
34		327.686
35		328.868
36		332.079
37		328.068
38		333.716
39		333.313
40		327.911
41		332.905
42		327.924
43		328.589

Palaref

44		331.227	
45		328.325	
46		331.072	
47		329.532	
48		328.153	
49		328.435	
50		328.273	
51		329.251	
52		328.127	
53		329.247	
54		328.824	
55		328.492	
56		328.683	
57		329.743	
58		329.125	
59		330.166	
60		329.03	
61		329.532	
62		329.31	
63		330.775	
64		329.516	
65		328.984	
66		329.591	
67		328.462	
68		329.153	
69		328.49	
70		329.275	
71		328.638	
72		329.241	
73		329.032	
74		328.864	
	359.5252778	328.8179189	30.70735886
	Avg of Top Level	Avg of Ground Level	Avg Depth Of Pit

Top Area of Pit (sq.mt)	6696.4467
Bottom Area of Pit (sq.mt)	3825.7935
Avg Area Of Pit	5261.1201

Pit Quantity in Cub.mt	Avg Area Of Pit X Avg Depth Of Pit
	5261.1201 X 30.70735886
	161555.1029

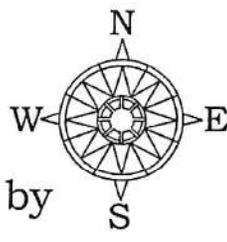
Note : Electronic Total Station (ETS) Survey conducted by M/s Lotus Engineers, Hanamkonda on 24.3.2021 in presence of Royalty Inspector & Surveyor of ADMG, Jangaon.


For Lotus Engineers

Tulasi Rakesh
Senior Engineers



Date Of ETS Survey: 24-03-2021

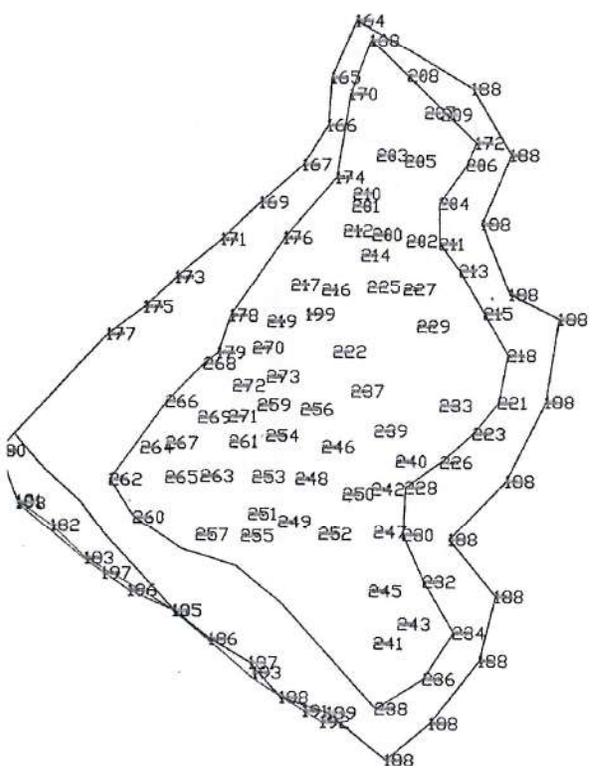


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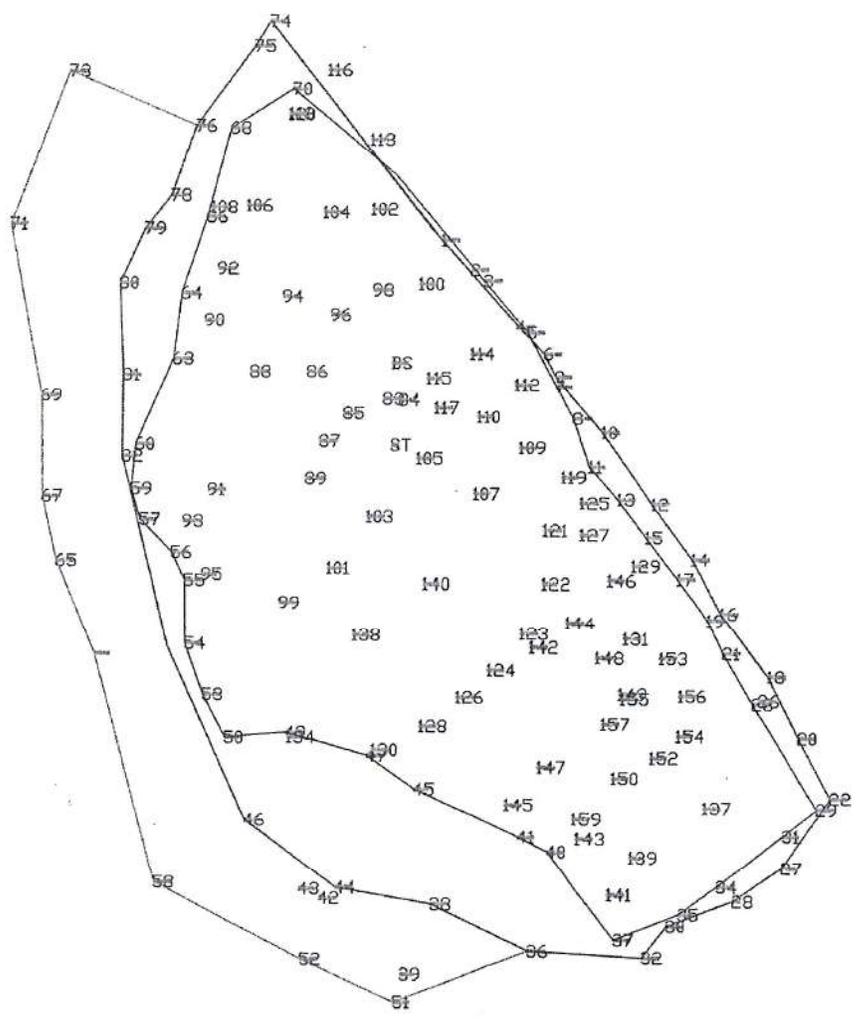
Map Showing the area and Quantification of Pit-I & Pit-2 by ETS Survey.

PIT-II

162 163
Quarry Lease Area for Building Stone and Road Metal held By Sri Kunduru Thirumal Reddy, in Sy.No. 1109 (Govt Land) of Ippagudem Village, Ghanpur Mandal Jangaon District.



PIT-I



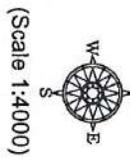
Ch. Sanyal 30/3/2021
Surveyor O/o ADMG,
Jangaon

Sanyal 30.03.21
Asst. Director of Mines and Geology
Jangaon

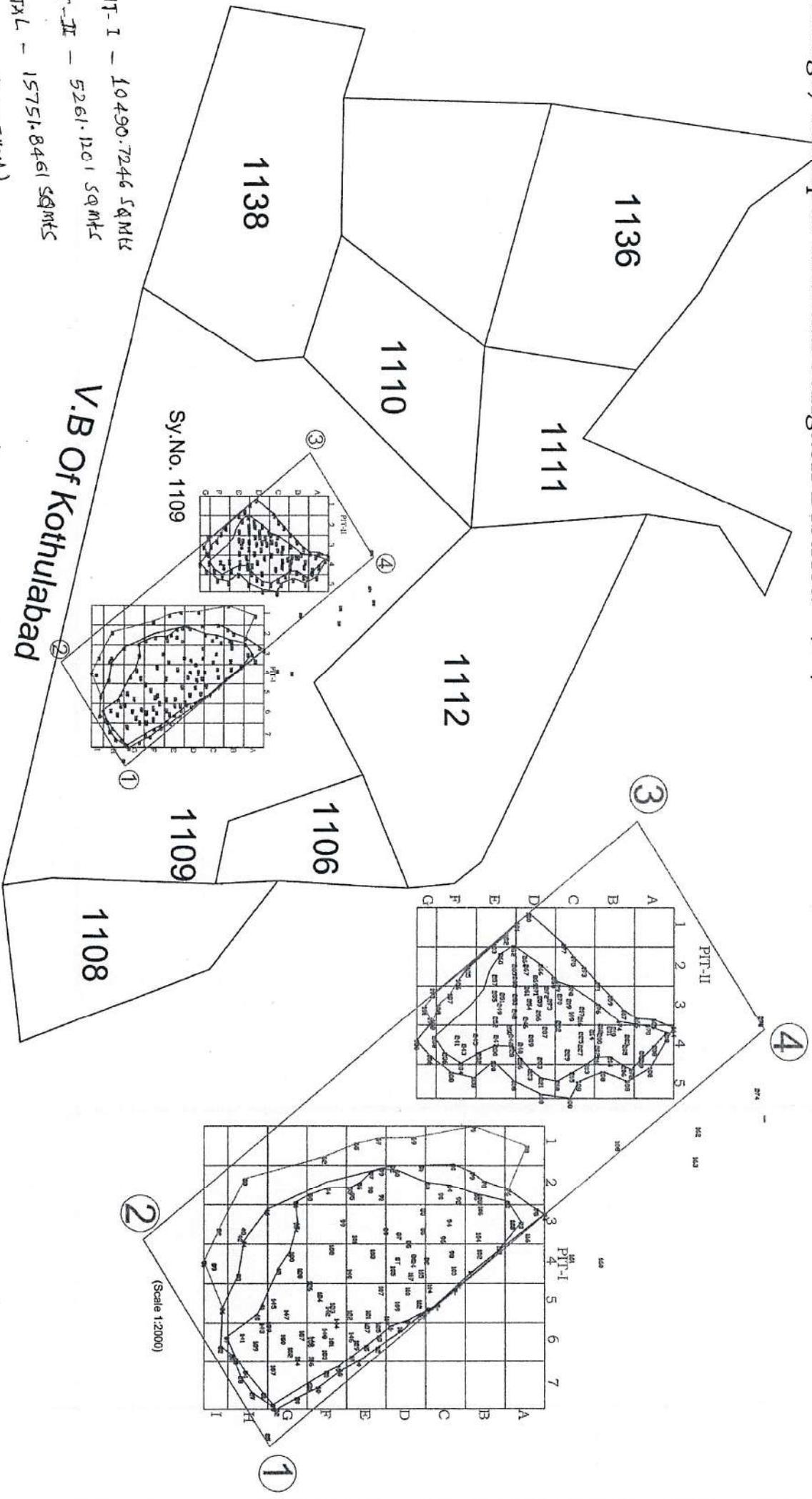
Map Showing the area and Quantification of Pit-I & Pit-2 by ETS Survey.

Date Of ETS Survey: 24-03-2021

Quarry Lease Area for Building Stone and Road Metal held By Sri Kunduru Thirumal Reddy, in Sy.No. 1109 (Govt Land) of Ippagudem Village, Ghanpur Mandal Jangaon District. \approx 4-00 Hect.



(Scale 1:4000)



Sy.No. 1109

V.B Of Kothulabad

- PIT-I - 10490.7246 sqmts
- PIT-II - 5261.1201 sqmts
- TOTAL - 15751.8461 sqmts
- (1.575 Hect)

Ch. Suresh Babu
 Surveyor O/o ADMG,
 Jangaon

Asst. Director of Mines and Geology
 Jangaon



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT - RED CATEGORY

Order No.583 -WGL/TSPCB/ZO-HYD/CFE/2018 2653

Date: 07.02.2018

Sub: TSPCB - ZOH - CONSENT FOR ESTABLISHMENT (CFE) - M/s. Sri. K. Thirumal Reddy (4.0 Ha. Building Stone & Road Metal Quarry) ., Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District - Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 - Issued - Reg.

- Ref:**
1. Industry's CFE application received through TSOCMMS on 29.12.2017 at TSPCB, RO, Warangal.
 2. TSPCB, RO, Warangal verification report date 17.01.2018, received by Zonal Office, Hyderabad on 19.12.2017.
 3. CFE Committee meeting held on 23.01.2018 at TSPCB, Zonal Office, Hyderabad.

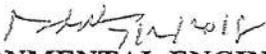
* * *

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out Building Stone & Road Metal mining activity over an extent of 4.0 Ha as mentioned below, with a proposed project cost of Rs. 40.00 Lakhs (In words Forty Lakhs only).

SL.No.	Product & Capacity
1.	Mining of Building Stone & Road Metal - 115388.6 m ³ /annum (Over an extent of 4.0 Ha)

2. As per the application, the above activity is to be located Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District.
3. The above site was inspected by the Environmental Engineer & Assistant Environmental Engineer, T.S. Pollution Control Board, Regional Office, Warangal on 29.12.2017 and found that the industry is surrounded by **East:** Own lands followed by dry agricultural lands; **West:** Hillock; **South:** Hillock; **North:** Own lands followed by dry agricultural lands.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Warangal and recommendation by the CFE Committee meeting held on 23.01.2018 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To

Sri. K.Thirumal Reddy
H.No.1-9-1134,
Sahakaranagar,
Hanmakonda,
Warangal Urban.

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Warangal for information and necessary action.

SCHEDULE – A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a. Industrial cooling.
 - b. Domestic purposes.
 - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \text{ SQRT (KVA)}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from TSPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE – B

1. This order is valid for a period of 5 years from the date of issue.
2. The industry shall report progress on implementation of the project to this office and Telangana State Pollution Control Board, Regional Office, Warangal regularly.
3. The industry shall carry out semi-mechanized open cast mining and shall carryout mining of building stone & road metal & gravel in an area of 4.0 Ha only.
4. After breaking the mineral into required size by drilling and blasting, it shall be directly loaded into the trucks.
5. The industry shall adopt wet drilling method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
6. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
7. The crusher and screened ore shall be directly transported to the consumers. No beneficiation shall be done at the mining site.
8. The industry shall provide water spraying arrangement on haul roads, loading & unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
10. The industry shall scrupulously comply with conditions stipulated by the DEIAA, (District level Environment Impact Assessment Authority) in the Environmental Clearance order dated 31.10.2017.
11. The source of water is Borewell and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Total Consumption (KLD)
1.	Wet Drilling	1.6 KLD
2.	Dust suppression	1.0 KLD
3.	Green belt development	2.4 KLD
4.	Domestic	1.0 KLD
	Total	6.0 KLD

12. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total generation (KLD)
1.	Domestic	0.8 KLD
	Total:	0.8 KLD

Effluent source	Standards to be complied	Mode of final disposal
Domestic (0.8 KLD)	---	Septic tank followed by soak pit.

13. The proponent shall comply with the following for controlling air pollution.

S. No.	Details of Stack	Stack 1
a)	Attached to	DG Set
b)	Capacity	125 KVA
c)	Fuel	Liquid (Diesel)
d)	Stack height from GL	$H = h + 0.2 (KVA)^{0.5}$ H = height of the stack from GL in mtrs. h = height of the building where DG set is installed, in mtrs.
e)	Details of Air Pollution Control Equipment	Silencer with Acoustic Enclosure.
f)	Standards to be complied	SPM – 115 mg/Nm ³

14. The industry shall implement the following measures to reduce the air pollution during transportation of the mineral.

- Road shall be graded to mitigate the dust emissions.
- Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
- Water shall be sprinkled at regular interval on the main haul roads and other service roads to suppress the dust.

15. The industry shall implement the following measures to reduce the noise pollution.

- The proper and regular maintenance of the vehicles and other equipment.
- Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
- Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25 KMPH to prevent undue noise from empty trucks.

16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,

18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.

19. The Solid wastes generated shall not exceed the following breakup quantities:

S. No.	Solid Waste generation	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
--	--	--	--

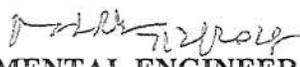
20. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

21. The rock waste shall be dumped in the dump yard in the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFE issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.

22. The industry shall adopt the following measures to control erosion of dumps:

- Retention/toe walls shall be provided at the foot of the dumps.

- Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
23. Suitable conservation measures to augment ground water resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
 24. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
 25. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
 26. The industry shall stack the top soil properly with proper slope with adequate measures.
 27. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
 28. The industry shall not dispose the solid waste outside the factory premises.
 29. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
 30. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
 31. The industry shall not take up trial production without obtaining Consent for Operation of the Board.
 32. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
 33. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
 34. The industry shall comply with all the directions issued by the Board from time to time.
 35. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
 36. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the sinterest of environment protection.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sri. K. Thirumal Reddy
(4.0 Ha. Building Stone & Road Metal Quarry) ,
Sy.No. 1109, Ippagudem (V),
Station Ghanpur (M),
Jangaon District



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block C, Ward 91, Begumpet, Umanagar,
Near Country Club, Hyderabad – 500 016.
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGISTERED POST WITH ACKNOWLEDEMENT DUE

CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

Order No: 583-WGL/TSPCB/ZOH/CFO/2018- 2682 **Date: 14.02.2018**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

M/s. Sri. K. Thirumal Reddy
(4.0 Ha. Building Stone & Road Metal Quarry) ,
Sy.No. 1109, Ippagudem (V),
Station Ghanpur (M),
Jangaon District

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Domestic	0.8 KLD	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1.	Attached to DG set of capacity 125 KVA		

iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:

M/s. Sri. K. Thirumal Reddy (4.0 Ha. Building Stone & Road Metal Quarry) , Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No.	Name and quantity of the Hazardous waste	Stream	Disposal option
1.	Waste oil (40 LPA)	5.1 of Sch-I	Shall be disposed to authorized recyclers/re-processors

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S. No.	Product	Capacity
1.	Mining of Building Stone & Road Metal (Over an extent of 4.0 Ha)	115388.6 m ³ /annum

This consent order shall be valid for a period ending with the 31.12.2022.

Encl: Schedules A, B & C


JOINT CHIEF ENVIRONMENTAL ENGINEER

To

Sri. K.Thirumal Reddy
H.No.1-9-1134,
Sahakaranagar,
Hanmakonda,
Warangal Urban.

SCHEDULE – A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO**.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule – B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i . Number of containers received.
 - ii . Date and method of detoxification.
 - iii . Name of agencies to whom containers were sold with quantities.
 - iv . Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.

30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

Sl. No.	Purpose	Quantity
1.	Water sprinkling on haul roads	15.0 KLD
2.	Green belt development	0.5 KLD
3.	Domestic	1.0 KLD
	Total	16.5 KLD

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
4. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S.No	Parameters	Standards in $\mu\text{g}/\text{m}^3$;
1	Particulate Matter (PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not manufacture new products / increase the capacity beyond the permitted capacity mentioned in this consent order, without obtaining CFE/CFO of the Board.
6. The industry shall carry out semi-mechanized open cast mining and shall carryout mining of building stone & road metal & gravel in an area of 4.0 Ha only.

7. After breaking the mineral into required size by drilling and blasting, it shall be directly loaded into the trucks.
8. The industry shall adopt wet drilling method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
9. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
10. The crusher and screened ore shall be directly transported to the consumers. No beneficiation shall be done at the mining site.
11. The industry shall provide water spraying arrangement on haul roads, loading & unloading and at transfer points for dust suppressions.
12. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
13. The industry shall scrupulously comply with conditions stipulated by the DEIAA, (District level Environment Impact Assessment Authority) in the Environmental Clearance order dated 31.10.2017.
14. The industry shall implement the following measures to reduce the air pollution during transportation of the mineral.
 - Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul roads and other service roads to suppress the dust.
15. The industry shall implement the following measures to reduce the noise pollution.
 - The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
 - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25 KMPH to prevent undue noise from empty trucks.
16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
19. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
20. The rock waste shall be dumped in the dump yard in the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFE issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
21. The industry shall adopt the following measures to control erosion of dumps:
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
22. Suitable conservation measures to augment ground water resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.

23. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
24. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
25. The industry shall stack the top soil properly with proper slope with adequate measures.
26. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
27. The industry shall not dispose the solid waste outside the factory premises.
28. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
29. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
30. The industry shall not take up trial production with out obtaining Consent for Operation of the Board.
31. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
32. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
33. The industry shall comply with all the directions issued by the Board from time to time.
34. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
35. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the sinterest of environment protection.

SCHEDULE - C
(See Rule 6(2))

- (Conditions of Authorization for occupier or operator handling hazardous wastes)
1. The industry shall give top priority for waste minimization and cleaner production practices.
 2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
 3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
 4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
 5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
 6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
 7. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
 8. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
 9. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.

10. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
11. The industry shall dispose the e-waste to authorized recyclers / re-processors only.

Handwritten signature
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sri. K. Thirumal Reddy
(4.0 Ha. Building Stone & Road Metal Quarry) ,
Sy.No. 1109, Ippagudem (V),
Station Ghanpur (M),
Jangaon District



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT - ORANGE CATEGORY

Order No.508 -WGL/TSPCB/ZO-HYD/CFE/TS-iPASS/2017 - 48 Date: 28.04.2017

Sub: TSPCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Shriya Constructions, Sy.No.1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District – Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

- Ref:**
1. Industry's CFE Application received through TS-iPASS on 19.04.2017.
 2. TSPCB, RO, Warangal verification report dated 21.04.2017 and received by Zonal Office, Hyderabad on 27.04.2017.
 3. CFE Committee meeting held on 28.04.2017 at TSPCB, Zonal Office, Hyderabad.

* * *

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to set up stone crusher and Hot Mix Plant with production capacities as mentioned below, with a proposed project cost of Rs.4.0 Crores.

<i>Proposed Product</i>	<i>Quantity</i>
Stone Chip (6, 12, 20 & 40 mm)	500 TPD
Hot Mix Asphalt (Hot Mix Plant)	500 TPD

2. As per the application, the above activity is to be located at Sy.No.1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District.
3. The above site was inspected by the Assistant Environmental Engineer, T.S. Pollution Control Board, Regional Office, Warangal, on 20.04.2017 and found that the industry is surrounded by **East:** Own land with fully grown eucalyptus plantation ; **West:** Hillock ; **North:** Own land followed by dry agricultural lands; **South:** Own land followed by R & B road.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Warangal, recommendation by the CFE Committee meeting held on 28.04.2017 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Prind 28/9/13
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To
M/s. Shriya Constructions,
Sy.No.1106 & 1107,
Ippagudem (V),
Station Ghanpur (M),
Jangaon District - 506001

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
✓ Copy submitted to the General Manager, District Industries Centre, Warangal for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Warangal for information and necessary action.

SCHEDULE - A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a. Industrial cooling.
 - b. Domestic purposes.
 - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \text{ SQRT (KVA)}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from TSPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.

18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

1. This order is valid for a period of 5 years from the date of issue.
2. The industry shall report progress on implementation of the project to this office and T.S.Pollution Control Board, Regional Office, Warangal regularly.
3. The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Total (KLD)
1.	Dust suppression	15.0 KLD
2.	Greenbelt	5.0 KLD
3.	Domestic	1.0 KLD
	Total	21.0 KLD

4. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Proposed (KLD)
1.	Domestic	0.8 KLD
	Total	0.8 KLD

Effluent source	Standards to be complied	Mode of final disposal
Domestic (0.8 KLD)	---	Septic tank followed by soak pit.

5. The proponent shall comply with the following for controlling air pollution.

S. No.	Details of Stack	Stack 1
a)	Attached to	DG Set
b)	Capacity of Boiler / Furnace / Kiln / Incinerator / D.G. set / Others	250 KVA
c)	Fuel from: Solid / Liquid / gaseous	Liquid
d)	Stack height from GL	$H = h + 0.2 (KVA)^{0.5}$ H = height of the stack from GL in mtrs. h = height of the building where DG set is installed, in mtrs.
e)	Details of Air Pollution Control Equipment	Acoustic Enclosure.

6. The Solid wastes generated shall not exceed the following breakup quantities:

S. No.	Name and quantity of the Hazardous/Solid waste	Total quantity	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1	Stone Dust	50 TPD	--	Shall be mixed in the hot mix plants.

7. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.

8. The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.
9. The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
10. The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.
11. The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
12. The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
13. The industry shall construct BT road from quarry to stone crushing unit.
14. The industry shall construct metal roads within the premises.
15. The industry shall carryout regular cleaning and wetting of the ground within the premises.
16. The industry shall provide air pollution control equipment i.e., scrubber to the Rotary Kiln / Drum Mix Plant to control fugitive emissions and shall meet the Board SPM limit of 115 mg/Nm³.
17. The unit should provide water sprinklers on the conveyor carrying raw materials. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
18. The industry shall store the raw materials under closed shed only. The industry shall carryout all the loading and unloading activities of materials inside the closed shed only. The industry shall convey the raw materials through closed screw conveyors.
19. The industry shall maintain good housekeeping through regular sweeping through sweeping machines to remove the dust / ready mix concrete on the ground to control the fugitive emissions.
20. The industry shall dispose the solid waste i.e., sediment in an earmarked area as land fill within the premises.
21. The industry shall regularly carryout water sprinkling to suppress the dust generated during loading and unloading activities of materials and also within the premises to control fugitive emissions.
22. The industry shall develop 5 mtrs. width of green belt along the boundary of the site in the 50 mtrs. width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.
23. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.
24. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
25. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management, Transboundary Movement) Rules, 2016.
26. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
27. The industry shall not take up trial production for proposed activity without obtaining Consent for Operation of the Board.
28. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
29. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.

30. The industry shall comply with all the directions issued by the Board from time to time.
31. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
32. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
33. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

 28/4/2018

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Shriya Constructions,
Sy.No.1106 & 1107, Ippagudem (V),
Station Ghanpur (M), Jangaon District.





**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block C, Ward 91, Begumpet, Umanagar,
Near Country Club, Hyderabad – 500 016.
Email:hyd.zo.jcee@pcb.ap.gov.in

REGD. POST WITH ACK. DUE

CONSENT & HW AUTHORIZATION ORDER - ORANGE CATEGORY

Order No.508-WGL/TSPCB/ZOH/TS-iPASS/CFO/2017- 226 Date: 03.11.2017

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to:

M/s. Shriya Constructions,
Sy.No. 1106 & 1107,
Ippagudem (V), Station Ghanpur (M),
Jangaon District

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Domestic effluents	0.8	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emission Standards
1 & 2	Attached to DG Set of capacity - 2 x 250 KVA	----	SPM - 115 mg/Nm ³

iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:

M/s. Shriya Constructions, Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

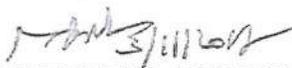
Sl. No	Name and quantity of the Hazardous waste	Stream	Method of Disposal
1	Stone Dust (50 TPD)	---	Shall be mixed in the hot mix plants.

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S. No.	Product	Capacity
1	Stone Chip (6, 12, 20 & 40 mm)	500 TPD
2	Hot Mix Asphalt (Hot Mix Plant)	500 TPD

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.10.2022.


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C

To
M/s. Shriya Constructions,
Sy.No.1106 & 1107,
Ippagudem (V),
Station Ghanpur (M),
Jangaon District - 506001

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the JCEE(CESS), TSPCB, Board Office, Hyderabad for information.
Copy submitted to the General Manager, District Industries Centre, Warangal for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Warangal for information.

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules atleast 120 days before the date of **expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i. Number of containers received.
 - ii. Date and method of detoxification.
 - iii. Name of agencies to whom containers were sold with quantities.
 - iv. Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.

30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

S.No.	Purpose	Total (KLD)
1.	Dust suppression	15.0 KLD
2.	Greenbelt	5.0 KLD
3.	Domestic	1.0 KLD
	Total	21.0 KLD

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S.No	Parameters	Standards in $\mu\text{g}/\text{m}^3$
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
5. The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.

6. The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
7. The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.
8. The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
9. The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
10. The industry shall construct BT road from quarry to stone crushing unit.
11. The industry shall construct metal roads within the premises.
12. The industry shall carryout regular cleaning and wetting of the ground within the premises.
13. The industry shall provide air pollution control equipment i.e., scrubber to the Rotary Kiln / Drum Mix Plant to control fugitive emissions and shall meet the Board SPM limit of 115 mg/Nm³.
14. The unit should provide water sprinklers on the conveyor carrying raw materials. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
15. The industry shall store the raw materials under closed shed only. The industry shall carryout all the loading and unloading activities of materials inside the closed shed only. The industry shall convey the raw materials through closed screw conveyors.
16. The industry shall maintain good housekeeping through regular sweeping through sweeping machines to remove the dust / ready mix concrete on the ground to control the fugitive emissions.
17. The industry shall dispose the solid waste i.e., sediment in an earmarked area as land fill within the premises.
18. The industry shall regularly carryout water sprinkling to suppress the dust generated during loading and unloading activities of materials and also within the premises to control fugitive emissions.
19. The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.
20. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.
21. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
22. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
23. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
24. The industry shall not take up trial production for proposed activity without obtaining Consent for Operation of the Board.
25. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
26. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
27. The industry shall comply with all the directions issued by the Board from time to time.
28. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

29. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
30. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

SCHEDULE - C

(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
8. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
9. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management Transboundary Movement) Rules, 2016.
10. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
11. The industry shall dispose the e-waste to authorized recyclers / re-processors only.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Shriya Constructions,
Sy.No. 1106 & 1107,
Ippagudem (V),
Station Ghanpur (M),
Jangaon District.



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, WARANGAL

H.No. 1-8-269, Balasamudram, Hanamkonda, Warangal District - 506 001

M. VENKAT NARSU
ENVIRONMENTAL ENGINEER

Phone No: 0870-2577269.

e-mail: ee-wglu-tspcb@telangana.gov.in

Lr.No. CFO/PCB/RO-WGL/W&A/2021-758

Date: 18.03.2021

SHOW CAUSE NOTICE

Sub: TSPCB-RO-WGL - Hon'ble NGT in OA No. 23 of 2021 - M/s. Shriya Constructions, Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District - Notice issued - Reg.

- Ref: 1. Order No.508-WGL/TSPCB/ZOH/TS-iPASS/CFO/2017-226, Dt: 03.11.2017.
- 2. Hon'ble NGT, Chennai - Original Application No. 23 of 2021 (SZ) filed by Sama Soma Narsaiah, R/o. Jangaon District & others Vs Union of India & others - Order dated 03.02.2021
- 3. Analysis report of AAQM conducted on 05.03.2021.

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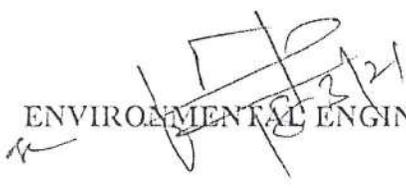
WHEREAS you are operating the industry in the name of M/s. Shriya Constructions is located at Sy. No.1106 & 1107 of Ipagudem(V), Station Ghanpur(M), Jangaon District and involved in operation of Stone crusher unit - 500 TPD and Hot mix pant - 500 TPD.

WHEREAS vide reference 1st cited, M/s. Shriya constructions has obtained CFO vide order dated 03.11.2017 with validity up to 31.10.2022 respectively.

Vide reference 2nd cited, Sri. Sama Soma Narsaiah, R/o. Jangaon District & others has filed an Original Application No. 23 of 2021 before the Hon'ble NGT, Chennai challenging the lack of EC conditions, violation of Mining License by the quarry i.e., Sri K. Thirumal Reddy, Building Stone & Road Metal Quarry located at Sy.No.1109, Ippagudem, Station Ghanpur (M), Jangaon District and also regarding violation of siting guidelines and pollution caused by the stone crusher unit & Hot mix unit located near the quarry.

WHEREAS, the Board officials inspected the crusher along with the joint committee and conducted AAQM on 05.03.2021. After analysis, the value of SPM found to be 1855 µg/m³ against the standard of 600 µg/m³.

In view of the above, you are hereby directed to take notice why legal action should not be initiated against your unit under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988. You are also directed to submit reply to this office within 7 days from the date receipt of this notice, failing which necessary action will be initiated against your industry without further notice in the interest of Public Health and Environment.


ENVIRONMENTAL ENGINEER

To
M/s. Shriya Constructions,
Sy.No. 1106 & 1107, Ippagudem (V),
Station Ghanpur (M), Jangaon District.

Received
18/3/2021



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, WARANGAL

H.No. 1-8-269, Balasamudram, Hanamkonda, Warangal District – 506 001

M. VENKAT NARSU
 ENVIRONMENTAL ENGINEER

Phone No: 0870-2577269.

e-mail: ee-wglu-tspcb@telangana.gov.in

Lr.No. /PCB/RO-WGI/2021 - 721

Dt: 28.02.2021

SHOW CAUSE NOTICE

Sub: TSPCB-RO-WGL – Hon'ble NGT in OA No. 23 of 2021 – M/s. Shriya Constructions, Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District – Notice issued – Reg.

- Ref: 1. Order No. 508-WGL/TSPCB/ZO-HYD/CFE/TS-iPASS/2017-48, Dt: 28.04.2017
 2. Order No.508-WGL/TSPCB/ZOH/TS-iPASS/CFO/2017-226, Dt: 03.11.2017
 3. Hon'ble NGT, Chennai – Original Application No. 23 of 2021 (SZ) filed by Sama Soma Narsaiah, R/o. Jangaon District & others Vs Union of India & others – Order dated 03.02.2021
 4. Inspection of the industry by the Board officials on 16.02.2021.

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It is to inform that M/s. Shriya Constructions is located at Sy. No.1106 & 1107 of Ippagudem(V), Station Ghanpur(M), Jangaon District and involved in operation of Stone crusher unit – 500 TPD and Hot mix plant – 500 TPD. The stone crushing unit is located adjacent to Sri K. Thirumal Reddy, Building Stone & Road Metal Quarry located at Sy.No.1109, Ippagudem, Station Ghanpur (M), Jangaon District

WHEREAS vide reference 1st and 2nd cited, M/s. Shriya constructions has obtained the CFE from the Board vide order dated 28.04.2017 and CFO vide order dated 03.11.2017 with validity up to 31.10.2022 respectively.

Vide reference 3rd cited, Sri. Sama Soma Narsaiah, R/o. Jangaon District & others has filed an Original Application No. 23 of 2021 before the Hon'ble NGT, Chennai challenging the lack of EC conditions, violation of Mining License by the quarry i.e., Sri K. Thirumal Reddy, Building Stone & Road Metal Quarry located at Sy.No.1109, Ippagudem, Station Ghanpur (M), Jangaon District and also regarding violation of siting guidelines and pollution caused by the stone crusher unit & Hot mix unit located near the quarry.

The officials of this office has inspected the industry on 16.02.2021 and observed that the hot mix plant and the quarry are not in operation whereas the cone crushing section of the

stone crusher is under maintenance. The following are the observations made during the inspection:

- a) The industry has not provided dust bunker for storing the dust, however it was observed that the old dust bunker was removed and kept outside as it was damaged.
- b) The industry has established ready mix plant without obtaining CFE of the Board and which is yet to be commissioned.
- c) The industry has not provided wind braking walls around the crusher but developed greenbelt with 5m width towards North, South and East. The quarry is located towards west side, but there is no greenbelt around the quarry.
- d) The industry has not covered the conveyor belts with GI sheets but covered the conveyor belt with green sun shade fabric.

In view of the above, you are hereby directed to take show cause why action should not be initiated against your industry for the non-compliance of CFO conditions stipulated by the Board and causing air pollution in surrounding area, under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987. You are also directed to submit reply if any to this office within 07 days from the date of receipt of this notice, failing which action will be initiated without any further notice in the interest of Public Health and Environment.

To
M/s. Shriya Constructions,
Sy.No. 1106 & 1107, Ippagudem (V).
Station Ghanpur (M). Jangaon District

ENVIRONMENTAL ENGINEER
25/02/21
ENVIRONMENTAL ENGINEER
Telangana State POLLUTION CONTROL
BOARD REGIONAL OFFICE,
WARANGAL

Copy submitted to:

1. The Member Secretary, TSPCB, Board office, Hyderabad for kind information
2. The JCEE, ZO, Hyderabad for kind information.



**TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, WARANGAL**

H.No. 1-8-269, Balasamudram, Hanamkonda, Warangal District – 506 001

M. VENKAT NARSU
ENVIRONMENTAL ENGINEER

Phone No: 0870-2577269.
e-mail: ee-wglu-tspcb@telangana.gov.in

Lr.No. /PCB/RO-WGL/2021 - 725

Dt 25.02.2021

SHOW CAUSE NOTICE

Sub: TSPCB-RO-WGL – Hon'ble NGT in OA No. 23 of 2021 – Sri K. Thirumal Reddy, Building Stone & Road Metal Quarry located at Sy.No.1109, Ippagudem, Station Ghanpur (M), Jangaon District – Notice issued – Reg.

- Ref: 1. Order No. 583-WGL/TSPCB/ZO-HYD/CFE/2018-2653, Dt: 07.02.2018.
2. Order No.583-WGL/TSPCB/ZOH/CFO/2018-2688, Dt: 14.02.2018.
3. Hon'ble NGT, Chennai – Original Application No. 23 of 2021 (SZ) filed by Sama Soma Narsaiah, R/o. Jangaon District & others Vs Union of India & others – Order dated 03.02.2021.
4. Inspection of the industry by the Board officials on 16.02.2021.

-o0o-

It is to inform that Sri K. Thirumal Reddy, Building Stone & Road Metal Quarry is located at Sy.No.1109, Ippagudem, Station Ghanpur (M), Jangaon District and involved in quarrying of Building Stone & Road Metal to a maximum quantity of 5,76,943 m³ over the entire EC period i.e., 115388.6 m³ /annum.

WHEREAS vide reference 1st and 2nd cited, you have obtained the CFE vide order dated 07.02.2018 and CFO from the Board vide order dated 14.02.2018 with validity up to 31.12.2022.

Vide reference 3rd cited, Sri. Sama Soma Narsaiah, R/o. Jangaon District & others has filed an Original Application No. 23 of 2021 before the Hon'ble NGT, Chennai challenging the lack of EC conditions, violation of Mining License by the quarry i.e., Sri K. Thirumal Reddy, Building Stone & Road Metal Quarry located at Sy.No.1109, Ippagudem, Station Ghanpur (M), Jangaon District and also regarding violation of siting guidelines and pollution caused by the stone crusher unit & Hot mix unit located near the quarry.

The officials of this office has inspected the industry on 16.02.2021 and observed that the quarry is not in operation except for drilling. The following are the observations made during the inspection:

1. The industry has not adopted wet drilling system and not provided permanent water sprinkling arrangements on hauls roads, loading and unloading and at transfer points for dust suppression.

2. The employees are not provided with personal protective equipment.
3. The industry has developed greenbelt but it is not developed around the lease area instead it is developed in a dedicated area.
4. The industry has not taken any measures for the monitoring of Ground water level and suitable measures for augmentation of ground water.

In view of the above, you are hereby directed to take show cause why action should not be initiated against your industry for the non-compliance of CFO conditions stipulated by the Board and causing air pollution in surrounding area, under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987. You are also directed to submit reply if any to this office within 07 days from the date of receipt of this notice, failing which action will be initiated without any further notice in the interest of Public Health and Environment.

To
 M/s. Sri K. Thirumal Reddy,
 Building Stone & Road Metal Quarry
 Sy.No.1109, Ippagudem,
 Station Ghanpur (M), Jangaon District.


 ENVIRONMENTAL ENGINEER
 ENVIRONMENTAL ENGINEER
 Telangana State POLLUTION CONTROL
 BOARD REGIONAL OFFICE,
 WARRANGAL.

Copy submitted to:

1. The Member Secretary, TSPCB, Board office, Hyderabad for kind information
2. The JCEE, ZO, Hyderabad for kind information.



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TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, WARANGAL

H.No. 1-8-269, Balasamudram, Hanamkonda, Warangal District - 506 001

M. VENKAT NARSU
ENVIRONMENTAL ENGINEER

Phone No: 0870-2577269.

e-mail: ee-wglu-tspcb@telangana.gov.in

Notice No. /PCB/RO-WGL/2021 - 709

Date: 19.02.2021

NOTICE

Sub: TSPCB-RO-WGL - M/s. Shriya Constructions, Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District - Establishing Ready Mix Concrete Plant without obtaining CFE of the Board under Water & Air Acts - Notice - Issued - Reg.

Ref: Inspection of your industry by the Board officials on 16.02.2021

-o0o-

WHEREAS you are operating the industry in the name & style of M/s. Shriya Constructions is located at Sy. No.1106 & 1107 of Ipagudem(V), Station Ghanpur(M), Jangaon District and involved in operation of Stone crusher unit - 500 TPD and Hot mix pant - 500 TPD.

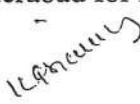
WHEREAS during inspection of your industry by the Board officials on 16.02.2021 observed that you are going for expansion by establishing Ready Mix Concrete Plant without obtaining CFE of the Board which required under Section 25 / 26 of Water (Prevention & Control of pollution) Act, 1974 and Section 21/22 of Air (Prevention & Control of pollution) Act, 1981 and amendments thereof.

In view of the above, you are hereby directed to take notice why action should not be initiated against your industry for establishing Ready Mix Concrete Plant in the premises of stone crushing unit without obtaining CFE of the Board under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987. You are also directed to submit reply if any to this office within 07 days from the date of receipt of this notice, failing which action will be initiated without any further notice in the interest of Public Health and Environment.

To
M/s. Shriya Constructions,
Sy.No. 1106 & 1107,
Ippagudem (V), Station Ghanpur (M),
Jangaon District.


 ENVIRONMENTAL ENGINEER
 ENVIRONMENTAL ENG.
 Telangana State POLLUTION CONTROL BOARD
 BOARD REGIONAL OFFICE
 WARANGAL

Copy submitted to the Joint Chief Environmental Engineer, T.S. Pollution Control Board, Zonal Office, Hyderabad for kind information.


 27877.



TELANGANA STATE POLLUTION CONTROL BOARD
 ZONAL LABORATORY: HYDERABAD ZONE
 H.No : 1-8-269, Balasamudram, Warangal - 506001
 ISO Certified Laboratory
 ISO 9001:2015 (Q-180211R) & ISO-45001:2018 (S-180204R)

Ambient Air Quality Analysis Report

Sample Nos. :	ZLWGL21-034600
Name of the industry:	M/s. Shriya Constructions, Sy.No.1106 & 1107, Ippaguda (V), Station Ghanpur (M), Jangaon District.
Samples Collected & Submitted by :	Assistant Scientist, Regional office, Warangal.

Sampling Location	Date of sampling	Method No.	Time and duration of sampling	SPM* µg/m ³
Fugitive emission monitoring conducted at a distance of 10 meters from cone screen house.	05.03.2021	IS:5182 (P:4)1999	11:00 am to 07:00 pm	1855
Standard: The suspended particulate matter measured between 3meters and 10 meters from any process equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter. Remarks: <ol style="list-style-type: none"> 1. Fugitive emission was observed from screen cone during monitoring. 2. Dust bunker is in dilapidated condition and dust was falling on the ground during monitoring. 				

S. N. S. Reddy

Senior Environmental Scientist

Senior Environmental Scientist

T.S. Pollution Control Board,

Zonal Laboratory Hyderabad Zone

WARANGAL-506 001.

	TELANGANA STATE POLLUTION CONTROL BOARD ZONAL LABORATORY: HYDERABAD ZONE H.No : 1-8-269, Balasamudram, Warangal – 506001 ISO 9001:2015 (Q-180211R) & ISO-45001:2018 (S-180204R)
	ISO Certified Laboratory

Air Quality Analysis Report

Sample Nos. :	ZLWGL21-034906
Name of the industry:	M/s. Shriya Constructions, Sy.No.1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District.
Samples Collected & Submitted by :	Assistant Environmental Scientist, Zonal laboratory, Warangal.

Sampling Location	Date of sampling	Method No.	Time and duration of sampling	SPM* µg/m ³
Fugitive emission monitoring conducted at a distance of 10 meters from jaw crusher.	22.03.2021	IS:5182 (P:4)1999	10:22 am to 06:42 pm	512
Standard: The suspended particulate matter measured between 3meters and 10 meters from any process equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter.				600
Remarks: <ol style="list-style-type: none"> 1. Water sprinklers were provided at Ramp(Boulder feed), Crusher and Screen areas and are in operation at the time of monitoring. 2. Water sprinkling was carried out on internal roads of the crusher during monitoring. 3. Continuous water sprinkling was done on boulder trucks before loading into hopper.. 				

S. V. S. S. S.

Senior Environmental Scientist

Senior Environmental Scientist
T.S. Pollution Control Board,
Zonal Laboratory Hyderabad Zone
WARANGAL-506 001.

Annexure-51X

	TELANGANA STATE POLLUTION CONTROL BOARD ZONAL LABORATORY: HYDERABAD ZONE H.No : 1-8-269, Balasamudram, Warangal – 506001 ISO Certified Laboratory ISO 9001:2015 (Q-180211R) & ISO-45001:2018 (S-180204R)
	Ambient Air Quality Analysis Report

Sample Nos. :	ZLWGL21-034907
Name of the industry:	M/s. Shriya Constructions, Sy.No.1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District.
Samples Collected & Submitted by :	Assistant Environmental Scientist, Zonal Laboratory, Warangal.

Sampling Location	Date of sampling	Time and duration of sampling	PM ₁₀ µg/m ³	SO _x µg/m ³	NO _x µg/m ³
Ambient Air Quality Monitoring conducted at boundary of the Industry on South side-Downwind direction.	22.03.2021	10:45 am to 06:45 pm	82	9	6
National Ambient Air Quality Standards (NAAQS)					
NAAQS, CPCB Notification, New Delhi Dt. 18.11.2009[(Schedule VII) (Rule 3(3B)) of E(P), Act,1986.			100	80	80
PM ₁₀ – Particle size less than 10 micrometers.					
Field observations:	-				

S. Nagaraj

Senior Environmental Scientist

Senior Environmental Scientist
T.S. Pollution Control Board,
Zonal Laboratory Hyderabad Zone
WARANGAL-506 001.

